



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No. : 487988 / C-7 / O.A. No-720/22/23

Date : 31/1/23

To,

The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.

Sub.: Regarding submission of the Joint Inspection report in the matter of O.A. No. 720/2022 Neera Rani Bharti Vs. Union of India & Ors. order dated 30-09-2022.

Sir,

In compliance of the direction passed by Hon'ble National Green Tribunal during hearing on 30-09-2022 in the matter of O.A. No. 720/2022 Neera Rani Bharti Vs. Union of India & Ors. the Joint Inspection report dated 30-01-2023 is hereby attached with a request to put up before Hon'ble National Green Tribunal for kind perusal.

Encl: As Above

Yours Sincerely,

31/1/23

(Abhishek Tripathi)
Incharge, Circle-7

Joint Status Report in compliance of Hon'ble NGT passed order dated 30.09.2022 in O.A. No. 720/2022 "Neera Rani Bharti V/s Union of India & Others." on the basis of inspection of concerned CBWTF M/s Envirad Medicare Pvt. Ltd., Near Road No.04, Parsakhera, Bareilly and other relevant information.

Hon'ble NGT passed following order in O.A. No. 720/2022 "Neera Rani Bharti V/s Union of India & Othrs." on dated 30.09.2022.

1. *This is an application filed under Sections 14 and 18 of National Green Tribunal Act, 2010 (hereinafter referred to as "NGT Act, 2010") alleging that Respondent No. 8, Envirad Medicare Private Limited is running a Common Bio Medical Waste Treatment Plant (hereinafter referred to as "CBMWTP") at Khara No. 264 at Parsakhera Industrial area, Bareilly, though aforesaid plot, as per master plan is not approved for industrial purposes but is available only for social activities and research purposes. It is further alleged that under the provisions of EIA Notification dated 14.09.2006, as amended from time to time, the Project Proponent is required to obtain Environmental Clearance (hereinafter referred to as "EC") for running aforesaid plant but it has no EC till date and is operating the plant illegally. Our attention has been drawn to a letter dated 13.06.2018 issued by the State PCB declining to grant Consent to Operate 2 on the ground that no EC has been obtained but still the plant is operating currently also.*
2. *In our view, a substantial question relating to environment arising from the implementation of the scheduled enactments under NGT Act, 2010 has arisen. However, we find it appropriate to obtain first a factual report for which we constitute a joint Committee comprising of State PCB and District Magistrate, Bareilly who shall submit a report with reference to operation as per EC and authorization granted under BMW Rules including performance of the plant within one month by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.*
3. *"State PCB will be nodal agency for coordination and compliance....."*

In compliance of above order point wise compliance status report as under-

1. In compliance of above order, District Magistrate formed a joint committee vide order no. 720/2022/2023 dated 09-01-2023 comprising of City Magistrate Bareilly,





CMO Bareilly and Regional Officer U.P. Pollution Control Board Bareilly (Annexure-1).

2. Hon'ble NGT passed order dated 30.09.2022 in O.A. No. 720/2022 "Neera Rani Bharti V/s Union of India & Others." at Serial No. 01

"This is an application filed under Sections 14 and 18 of National Green Tribunal Act, 2010 (hereinafter referred to as "NGT Act, 2010") alleging that Respondent No. 8, Envirad Medicare Private Limited is running a Common Bio Medical Waste Treatment Plant (hereinafter referred to as "CBMWTP") at Khasra No. 264 at Parsakhera Industrial area, Bareilly, though aforesaid plot, as per master plan is not approved for industrial purposes but is available only for social activities and research purposes. It is further alleged that under the provisions of EIA Notification dated 14.09.2006, as amended from time to time, the Project Proponent is required to obtain Environmental Clearance (hereinafter referred to as "EC") for running aforesaid plant but it has no EC till date and is operating the plant illegally. Our attention has been drawn to a letter dated 13.06.2018 issued by the State PCB declining to grant Consent to Operate 2 on the ground that no EC has been obtained but still the plant is operating currently also."

In compliance of above order, based on document available in UP Pollution Control Board and information provided by BDA (Bareilly Development Authority) it is submitted that-

- (A) UP Pollution Control Board has issued Bio-Medical Waste Authorization vide letter no. 44673/C-5/V-13/2015/16 Dated 13-04-2005 to concern CBWTF M/s Envirad Medicare Pvt. Ltd., Near Road No.04, Parsakhera, Bareilly (Annexure -2). So, it is confirm that concern CBWTF establish/operative since 2005.

It is also submitted that As per information provided by BDA vide letter no. 4685 dated 30-01-2023 (Annexure-3) that as per Master Plan of 1986-2001 land use of Khasra no. 264 village -Tiuliya near road no. 4, Parsakhera, Bareilly mentioned under Small & Service Industry.

Master Plan 2001-2021 of Bareilly notified vide order no. 5962/08-03-2009-22 maha/2008 dated 08-01-2010 which is affective from date 08-01-2010. land use of Khasra no. 264 village -Tiuliya near road no. 4, Parsakhera, Bareilly mentioned Master Plan 2001-2021 as *social/cultural/Research institute and Service activities purposes.*



(B) For establishment of CBWTF Central Pollution Control Board has issued Revised guidelines for Common Bio-medical waste treatment and disposal facilities on dated 21-12-2016. As per point no. 5.3 (a), (b), (c), following location criteria are mentioned.

5.3 "Environmental Clearance under EIA Notification 2006

Ministry of Environment, Forest & Climate Change (MOEF & CC), notified amendment to the EIA Notification 2006 and published vide MOEF & CC Notification of S.O. 1142 (E) dated April 17, 2015. According to this notification, the 'bio-medical waste treatment facility' is categorized under the Item 7 (da) in the schedule, requiring 'Environmental Clearance' from the State Environment Impact Assessment Authority (SEIAA). Therefore, the CBWTF operator is also required to obtain 'Environmental Clearance (EC)' from the respective SEIAA or Ministry of Environment, Forest & Climate Change (MOEF & CC) before any construction work, or preparation of land by the projects management, which include the following:

- (a) All new projects or activities pertaining to the bio-medical waste treatment facility; and*
- (b) Expansion and modernization with additional treatment capacity of existing bio-medical waste treatment facility (excluding augmentation of incineration facility Revised Guidelines for Common Bio-medical Waste Treatment Facilities 8 for compliance to the residence time as well as Dioxins and Furans without enhancing the existing treatment capacity).*
- (c) Any expansion or modification in the treatment capacity or relocation of the existing CBWTF (requires compliance to the relevant provisions notified under the Environment (Protection) Act, 1986 by the MOEF & CC.*

Concern CBWTF has installed and operative in 2005 and not changed incineration capacity yet, hence provisions of Environment Clearance not applicable in concern CBWTF.

(C) Hon'ble NGT passed following order concern with CBWTF in O.A. No. 425/2018 "Sanjay Kumar V/s State of UP & Othrs." in EA no. 18/2019 on dated 21-08-2019.

[Handwritten signatures and initials]

"..... Accordingly, this execution application (18/2019) is dismissed. However as and when respondent no.6 rectifies the deficiencies, they would first inform the State PCB, who would check about removal of deficiencies. Thereafter 4 respondent no.6 shall approach this Tribunal for seeking orders to operate the unit. A copy of this order be sent to District Magistrate, Bareilly through email, fort with....."

- (D) Hon'ble NGT passed following order concern with CBWTF in O.A. No. 425/2018 "Sanjay Kumar V/s State of UP & Othrs." in MA no. 44/2020 and 47/2020 on dated 23-07-2020.

".....4. We are of the opinion that the State PCB ought to look into the matter of compliance and that if a case is made out for renewing the consent to operate, the State PCB may take such decision as may be warranted. It may also dispose of the pending representations and the amount finally liable to be paid as compensation be recovered before granting consent to operate. The decision in the matter may be taken within two weeks from the date of receipt of the order. M.A. No. 44/2020 and M.A. No. 47/2020 are disposed of....."

- (E) Concern CBWTF deposited Environment compensation of Rs. 10,01,666.67 vide cheque no. 064840 dated 18-05-2019 ICICI Bank, and Rs. 2298750.00 vide RTGS No. 70150201002104 dated 09-10-2020 in account of U.P. Pollution Control Board.

- (F) After submission of Environment Compensation by CBWTF in compliance of Hon'ble NGT order dated 23-07-2020 of. O.A. No. 425/2018 "Sanjay Kumar V/s State of UP & Othrs.". U.P. Pollution Control Board suspend closer order for renovation of plant and machinery to concern CBWTF vide order no. H54113/C-7/ Water /2/13/20 dated 21-10-2020 (**Annexure-4**).

- (G) Hon'ble NGT passed following order concern with CBWTF in O.A. No. 76/2001 "Vipin Kashyap V/s SEIAA & Others." on dated 25-03-2021.

".....2. In view of the above averments, we direct the State PCB and the District Magistrate Bareilly to look into the matter and take such remedial action as may be found necessary, following due process of law. The State PCB will be the nodal agency for coordination and compliance.

The Application is disposed of.

A copy of this order be forwarded to the State PCB and the District Magistrate, Bareilly by e-mail for compliance.....”

In the compliance of above order joint inspection was done with district administration on dated 07-05-2021 and joint inspection report sent to HO U.P. Pollution Control Board vide this office letter no. 70/E-6/OA no.75/2021 dated 11-05-2021 (Annexure -5). after that U.P. Pollution Control Board issued Consent To Operate Water vide on line reference no. 10694025/UPPCB/Bareilly(UPPCBRO)/CTO/Water/Bareilly dated 14-05-2021 and Consent To Operate Air vide on line reference no. 116226/UPPCB/Bareilly(UPPCBRO)/CTO/Air/Bareilly dated 14-05-2021(Annexure-6).

- (H) U.P. Pollution Control Board has issued Conditional Consent To Operate water and Air vide on line reference no. 139387/UPPCB/Bareilly (UPPCBRO)/CTO/Water/Bareilly/2021, 139385/UPPCB/Bareilly(UPPCBRO)/CTO/Air/Bareilly/2021 dated 22-12-2021 which is valid up to 31-12-2025. U.P. Pollution Control Board has issued Hazardous Waste Authorization vide on line reference no. 13598/UPPCB/Bareilly(UPPCBRO)/HWM/Bareilly/2021 dated 16-05-2021 which is valid up to 15-05-2026. U.P. Pollution Control Board has issued Bio-Medical Waste Authorization vide online reference no. 13770167 dated 28-12-2021 which is valid up to 15-05-2025(Annexure-7).

3. Hon’ble NGT passed order dated 30.09.2022 in O.A. No. 720/2022 “Neera Rani Bharti V/s Union of India & Othrs.” at Serial No. 02

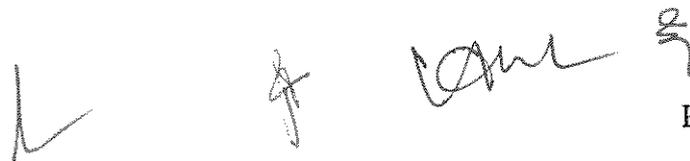
“.....2- In our view, a substantial question relating to environment arising from the implementation of the scheduled enactments under NGT Act, 2010 has arisen. However, we find it appropriate to obtain first a factual report for which we constitute a joint Committee comprising of State PCB and District Magistrate, Bareilly who shall submit a report with reference to operation as per EC and authorization granted under BMW Rules including performance of the plant within one month by e-mail at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.....”

In compliance of above order, District Magistrate formed a joint committee vide order no. 720/2022/2023 dated 09-01-2023 comprising of City Magistrate Bareilly,



CMO Bareilly and Regional Officer U.P. Pollution Control Board Bareilly, inspection of the concern CBWTF conducted by the joint Committee on dated 23-01-2023 point wise inspection report is as under-

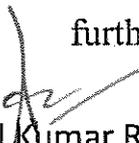
1. CBWTF has installed autoclave, Shredder and Double Chamber incinerator of Capacity 100 Kg/Hr. during inspection double chamber incinerator found operative with PNG as fuel in incinerator.
2. Unit has installed 10 KLD Effluent Treatment Plant for the treatment of effluent generated from floor washing, vehicle washing and venturi Scrubber unit of APCS. The ETP has following unit namely- Oil & Grease trap, Equalization Tank, Chemical Dosing Tank, Reaction tank, Tube settler, Collection Tank, Dual Media Filter, activated Carbon Filter, Clear Water Tank and Sludge Drying Beds. Flow meter on inlet and outlet of ETP installed. Energy meter is also installed to measure electricity consumed for operation of ETP. Domestic Sewage is disposed through Septic Tank. Unit has installed Air Pollution Control System which has Venturi Scrubber, Droplet Separator, Mist Eliminator, along with 30-meter-high Chimney from ground level. Unit uses PNG as fuel in incinerator.
3. At the time of inspection, the temperature of the primary chamber of the incinerator was displayed at 830°C and of the secondary chamber at 1028°C on the panel board of the online emission monitoring system installed in the unit. At the time of joint inspection Stack Emission monitoring was conducted. As per stack monitoring report dated 24-01-2023 concentration SPM found 43.63 mg/NM³ which is within the standards specified by the Board. Stack Monitoring Report is attached. (Annexure-8) and the sample of treated effluent was collected and analyzed by the board. As per analysis report dated 27-01-2023 BOD-16.0 mg/L, COD-64.0 mg/L, TSS-68.0 mg/L, TDS-1420.0 mg/L, and pH-7.3 found as per norms prescribed by the Board (Annexure-9). The unit has obtained CTO Water vide online reference no.139387/UPPCB/Bareilly(UPPCBRO)/CTO/Water/Bareilly/2021 dated 22.12.2021, valid up to 31.12.2025., CTO Air vide online reference no.139385/UPPCB/Bareilly (UPPCBRO)/CTO/ Air/Bareilly/2021 dated 22.12.2021, valid up to 31.12.2025, Hazardous Waste Authorization from Board vide online reference no. 13598/UPPCB/Bareilly (UPPCBRO) HWM/Bareilly/2021 dated 16.05.2021, valid up to 15.05.2026, Bio-Medical



Waste Authorization from Board, vide online Reg. No. 13770167 dated 28.12.2021, valid up to 31.12.2025 and permission for extraction of Ground water from District Ground Water Authority vide reg. No. 202108000848 dated 27.08.2021 (**Annexure-10**). Points wise status report of CBWTF and compliance report of BMW authorization and Consent Water/Air submitted by the CBWTF on dated 02-01-2023 to the Board are annexed as (**Annexure-11**).

4. CBWTF unit has obtained membership from M/s Bharat Oil and Waste Management Ltd., Kanpur Dehat for safe disposal of hazardous waste generated (**Annexure-12**). A separate room is built in the unit for temporary and safe storage of hazardous waste. At the time of inspection, incineration ashes were found collected in two PVC bags in room. Sharp encapsulation pit has been constructed for the disposal of Waste Sharp, for which marking has been done in the unit.
5. CBWTF unit has 05 nos. GPS fitted vehicles for collection of Bio-Medical Waste generated from member HCF. The unit has 01 no. of autoclave having capacity of 50 kg/cycle and 01 no. shredder of 100 kg/hr. capacity already installed. Separate power meters have installed for measurement of power consumption in shredder and autoclave. A contract has been signed with M/s Sagar Trading Company, Kanpur for disposal of shredder plastic waste in the unit.

The above joint inspection report is forwarded for your kind perusal and further necessary action.

 (Vimal Kumar Rajput) Asstt. Scientific Officer UPPCB Bareilly	 (Harpal Singh) ACMO Health Department Bareilly	 (Rohit Singh) Regional Officer UPPCB Bareilly	 (Rakesh Kumar Gupta) City Magistrate Bareilly 30-01-2023
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Annexure-1

कार्यालय जिलाधिकारी, बरेली

पत्रांक 976/NGT OA No. 720/2022/2023

दिनांक 09/1/23

आदेश

कृपया मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 सं0 720/2022 "नीरा रानी भारती बनाम यूनियन ऑफ इण्डिया व अन्य" में पारित आदेश दिनांक 30.09.2022 का अक्षरशः अनुपालन सुनिश्चित कराये जाने हेतु संदर्भित कॉमन बायो मेडिकल वेस्ट ट्रीटमेण्ट फैसिलिटी मेसर्स इनविराड मेडियेकर प्रा0लि0, निकट रोड नं0 04, परसाखेड़ा, बरेली का निरीक्षण करते हुये स्टेटस रिपोर्ट निर्धारित समयानुसार मा0 राष्ट्रीय हरित अधिकरण में दाखिल किये जाने हेतु निम्नानुसार जिला संयुक्त समिति का गठन किया जाता है-

1. नामित मजिस्ट्रेट- नगर मजिस्ट्रेट
2. मुख्य चिकित्साधिकारी, बरेली।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली।

उक्त गठित संयुक्त समिति मा0 राष्ट्रीय हरित अधिकरण द्वारा " ओ0ए0 सं0 720/2022 "नीरा रानी भारती बनाम यूनियन ऑफ इण्डिया व अन्य" में पारित आदेश दिनांक 30.09.2022 में पारित आदेशों का अनुपालन में कृत कार्यवाही करते हुये निर्धारित समयानुसार तत्काल स्टेटस रिपोर्ट मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली के ई-मेल judicial-ngt@gov.in में अद्योहस्ताक्षरी को अवगत कराते हुये अपलोड किया जाना सुनिश्चित करेंगे।

(शिवाकांत द्विवेदी)
जिलाधिकारी
बरेली
दिनांक

पत्रांक:-

प्रतिलिपि:- निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु निर्देशित-

1. नामित मजिस्ट्रेट- नगर मजिस्ट्रेट
2. मुख्य चिकित्साधिकारी, बरेली।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बरेली को इस निर्देश के साथ कि समस्त नामित सदस्यों से समन्वय स्थापित कर, निर्धारित समयानुसार स्टेटस रिपोर्ट मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली की ई-मेल judicial-ngt@gov.in में अद्योहस्ताक्षरी को अवगत कराते हुये अपलोड किया जाना सुनिश्चित करेंगे।

(शिवाकांत द्विवेदी)
जिलाधिकारी
बरेली
दिनांक

Annexure-2



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

सं. सं.
Ref. No.

11/10/03

12-11-03/जी-13/2015/16

दिनांक
Date 13-4-05

To,

M/s Envirad Medicare Pvt Ltd,
Village, Tiuliya Road No. 4 (near FCI godowns)
P.O. Parsakhera, Rampur Road,
Barilly.

NOG no. 2764
dt 04/09/03

Sub: Grant of authorisation under Bio-Medical Waste Management & Handling Rules
1998.

Dear Sir,

Please refer to your application dated 3.1.05 in connection with the subject cited above, Your application for grant of authorisation has been scrutinized and the officers of the board have inspected your CBWTF. On the basis of the recommendation of inspection, conducted by the regional office on 24.1.05 the state pollution control board grants authorisation for a period of 3 years with the following conditions:-

1. This authorisation shall comply with provisions of the environment protection Act 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the bio-medical waste without obtaining prior permission of the prescribed authority.
4. Any unauthorised change in personal, equipment or working conditions as mentioned in the application by the person authorised shall constitute breach of this authorisation.
5. It is your duty to take prior permission of the prescribed authority to close down the facility.
6. You shall insure that bio medical waste treated in your combined Medical Waste Treatment facility is handled without any adverse effect to human health and the environment.
7. You shall ensure that bio medical waste shall be treated and disposed of in accordance with schedule I and in compliance the standards prescribed in schedule V of Bio-Medical Waste being treated independently.
8. Bio-Medical waste shall not be mixed with other waste.
9. Bio-Medical Waste shall not be segregated into containers/bags at the point of generation in accordance with schedule II prior its storage, transportation, treatment and disposal. the containers shall be labeled according to schedule III.
10. you shall also ensure that untreated bio medical waste shall be transported only in such vehicle as may be authorised for the purpose by the competent authority as specified by the government.

पिपु बहवन, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010

सं. सं. - 226 010

2720831, 2720828, 2720691, 2720681

0522-2720764

info@uppcb.com

www.uppcb.com

Picup Bhawan, 3rd Floor, B-Block, Vibhuti Khand,
Gomti Nagar, Lucknow - 226 010

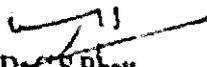
Phone : 2720831, 2720828, 2720691, 2720681

Fax : 0522-2720764

e-mail : info@uppcb.com

Web Site : www.uppcb.com

- 11. No untreated bio-medical waste shall be kept stored beyond a period of 48 hours if it becomes necessary to store beyond 48 hours you must take permission of the prescribed authority and you have to ensure that it does not adversely affect human health and the environment.
- 12. You shall submit an annual report to the prescribed authority in form II by 31st January every year, to include information about the categories and quantities of bio medical waste handled during the preceding year.
- 13. You shall maintain a records related to the collection, transportation, treatment, disposal and/or any form of handling of bio medical waste in accordance with these rules and guidelines. All waste in accordance rules and guidelines. All records shall be subject to inspection and verification by the prescribed authority at any time.
- 14. You shall submit a regular, air monitoring report to the board to ensure smooth function of incinerator.
- 15. It is within the powers and functions of U.P. Pollution Control Board to modify/revoke the terms and conditions of the authorisation issued under the Rule 8(2) of the Bio-Medical Waste Management and Handling Rules 1998.
- 16. You shall submit the compliance report pointwise of NOC. condition with in one month.
- 17. You shall submit the stack monitoring report with in two month.
- 18. You are authorised to collect the Bio-Medical Waste from the hospital & nursing home etc., situated in Bareilly and 150 km. away from your company.


 Dr. C.S. Bhatt
 Member Secretary

Copy: Regional Officer, U.P. Pollution Control Board, Bareilly, for necessary action.

Member Secretary

NOC = 2764
 Dt 04/09/03

Annexure-3

Annexure-4



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संख्या संख्या 1154113/सी-7/जल/2/13/20 दिनांक 21-10-2020

सेवा में

मै० इन्दिराड मेडिकेयर प्रा०लि०,
परसाखेडा, बरेली

विषय:- बोर्ड के पत्र संख्या-एच40451/सी-7/जल-02/बन्दी आदेश/2019 दिनांक 26.08.2019 के अधीन 4 सप्ताह हेतु परिसर में मात्र प्लांट एवं मशीनरी के अनुरक्षण का कार्य किये जाने हेतु अनुमति प्रदान किये जाने के सम्बन्ध में जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत निर्देश।

यह कि बोर्ड के पत्र संख्या-एच40451/सी-7/जल-02/बन्दी आदेश/2019 दिनांक 26.08.2019 द्वारा मै० इन्दिराड मेडिकेयर प्रा०लि०, परसाखेडा, बरेली के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत बन्दी आदेश जारी किये गये।

यह कि मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं०-425/2018 संजय कुमार बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 23.07.2020 के अनुपालन में उद्योग के विरुद्ध अधिशोषित पर्यावरणीय क्षतिपूर्ति को पुनः आंकलन करने के उपरान्त बोर्ड के पत्र सं०-एच53381/सी-7/जल-2/13/2020 दिनांक 30.09.2020 द्वारा मै० इन्दिराड मेडिकेयर प्रा०लि०, परसाखेडा, बरेली के विरुद्ध संशोधित पर्यावरणीय क्षतिपूर्ति धनराशि रु 22,98,750/- अधिशोषित की गई।

यह कि इकाई द्वारा उक्त पर्यावरणीय क्षतिपूर्ति रु 22,98,750/- आई०सी०आई०सी०आई० सी० खाता सं०-019205500325 द्वारा बोर्ड के खाते में दिनांक 09.10.2020 को जमा की गई।

यह कि इकाई के पत्र दिनांक 15.10.2020 द्वारा सामूहिक उपचार व्यवस्था मै० इन्दिराड मेडिकेयर प्रा०लि०, परसाखेडा, बरेली को सीलमुक्त किये जाने हेतु प्रत्यावेदन प्रस्तुत किया गया है तथा अपडस्टेकिंग प्रस्तुत की गई है कि सीलमुक्त किये जाने के उपरान्त इकाई का मॉन्ट्रनिंग का कार्य किया जाएगा।

उपरोक्त तथ्यों एवं इकाई द्वारा बोर्ड में जमा की गई पर्यावरणीय क्षतिपूर्ति तथा मा० राष्ट्रीय हरित अधिकरण द्वारा ओ०ए० सं०-425/2018 संजय कुमार बनाम स्टेट ऑफ यू०पी० में पारित आदेश दिनांक 23.07.2020 द्वारा जारी निर्देशों के अनुक्रम में मै० इन्दिराड मेडिकेयर प्रा०लि०, परसाखेडा, बरेली के विरुद्ध बोर्ड के पत्र दिनांक 26.08.2019 के अधीन 04 सप्ताह हेतु परिसर में मात्र प्लांट एवं मशीनरी के अनुरक्षण कार्य हेतु अनुमति प्रदान किये जाने हेतु सक्षम अधिकारी के अनुमोदनोपरान्त जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत निम्नानुसार निर्देश जारी किये जाने की संस्तुति की जाती है-

1. यह कि मै० इन्दिराड मेडिकेयर प्रा०लि०, परसाखेडा, बरेली द्वारा परिसर में प्लांट एवं मशीनरी तथा अन्य अनुरक्षण कार्य किये जाने की अनुमति दी जाती है। उक्त अनुश्रवण कार्य 04 सप्ताह की अवधि में पूर्ण कर लिया जाए।

2. यह कि मै० इन्दिराड मेडिकेयर प्रा०लि०, परसाखेडा, बरेली द्वारा बोर्ड के पत्र सं०-एच40451/सी-7/जल-02/बन्दी आदेश/2019 दिनांक 26.08.2019 द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33ए के अन्तर्गत जारी बन्दी आदेश के अनुपालन में संयुक्त जीव चिकित्सा अपशिष्ट उपचार व्यवस्था का संचालन तथावत् बन्द रखा जाए।

क०प०र०

T.C. 12, V. Vihar, Kanpur
Gmail: uppcb@gmail.com 2260310
Phone 2720831, 2720832, 2720671, 2720681
Email: info@uppcb.com, e-rti@uppcb.com

परिसर सं०-2260310 के भी 12 वीं फ्लोर पर
सं०-2720831, 2720832, 2720671, 2720681
धन सं०-2720681 Fax 0522-2720764 ई-मेल- info@uppcb.com
Web Site: www.uppcb.com

व. लेटर/लेटर/लेटर/लेटर

(2)

3. यह कि मै० इन्विराड मेडिकेयर प्रा०लि०, परसाखेडा, बरेली द्वारा संयुक्त जैव चिकित्सा अपशिष्ट उपचार व्यवस्था का संचालन राज्य बोर्ड से जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के अन्तर्गत सहमति एवं जैव चिकित्सा अपशिष्ट प्रबन्धन नियम, 2016 यथासंशोधित के प्राविधानों के अन्तर्गत प्राधिकार प्राप्त किये जाने के उपरान्त ही किया जाएगा।

भवदीय,



(अमित चन्द्रा)

मुख्य पर्यावरण अधिकारी

वृत्त-7

प्रतिलिपि :

1. जिलाधिकारी, बरेली को सूचनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बरेली को उपरोक्त के अनुपालन के संबंध में आवश्यक कार्यवाही हेतु प्रेषित।



मुख्य पर्यावरण अधिकारी

वृत्त-7

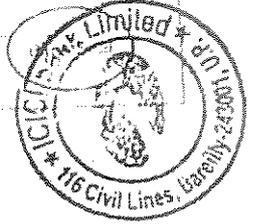
o/c

Customer Acknowledgement Form

UP Pollution Control Board, Lucknow 09/10/2020
701502010002104 R 765

Union Bank

1015452020100400146888 22,98,750/-





उ० प्र० प्रदूषण नियन्त्रण बोर्ड
 क्षेत्रीय कार्यालय: 1219/1, ई-ब्लाक राजेन्द्र नगर, बरेली-243 122
U. P. POLLUTION CONTROL BOARD
 Regional Office: 1219/1, E-Block, Rajendra Nagar, Bareilly-243 122

सन्दर्भ संख्या: 417 / E-6

/19

दिनांक 30/4/19

सेवा में,

मैसर्स इनविराड मेडिकेयर प्रा० लि०,
 रोड नं०-4, परसाखेडा,
 बरेली।

विषय- जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 की धारा-33(ए) के अन्तर्गत जारी कारण बताओ नोटिस को निक्षेपित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक बोर्ड मुख्यालय के पत्र संख्या एच-35342/सी-7/जल-02/निक्षेप/19 दिनांक 30.04.2019 (छायाप्रति संलग्न), जो कि आपको सम्बोधित तथा इस कार्यालय को पृष्ठांकित है, का सन्दर्भ ग्रहण करने का कष्ट करे। उपरोक्त पत्र के माध्यम से इकाई को जारी कारण बताओ नोटिस दिनांक 18.09.2018 को सक्षम अधिकारी के अनुमोदन के उपरान्त सशर्त/अन्य निर्देशों के साथ निक्षेप किया गया है। उक्त शर्तों के कम संख्या 08 पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड के पत्र दिनांक 08.02.19 द्वारा पर्यावरणीय क्षतिपूर्ति निर्धारण हेतु गाइड लाइन के अनुसार रू० 30,05000/- (रू० 30 लाख पाँच हजार मात्र) पर्यावरणीय क्षतिपूर्ति अधिरोपित की गयी है एवं उक्त पर्यावरणीय धनराशि को उ० प्र० प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक ऑफ इण्डिया, विभूतिखण्ड, गोमतीनगर, लखनऊ स्थित बैंक के खाता संख्या 701502010002104, आई० एफ० ए० सी० कोड UBIN0570150 में एक सप्ताह के अन्दर जमा कर, जमा की गयी धनराशि का साक्ष्य बोर्ड मुख्यालय, लखनऊ एवं इस कार्यालय में प्रस्तुत करने के निर्देश जारी किये गये हैं। उपरोक्तानुसार बोर्ड मुख्यालय द्वारा दिये गये निर्देशों का अनुपालन निर्धारित समयावधि में सुनिश्चित किया जाये, निर्धारित समयावधि में अनुपालन न किये जाने पर उद्योग के विरुद्ध बोर्ड द्वारा नियमानुसार की गयी कार्यवाही का समस्त उत्तरदायित्व आपका स्वयं का होगा।

संलग्नक:-उपरोक्तानुसार।

भवदीय

(रोहित सिंह)
 क्षेत्रीय अधिकारी

प्रतिलिपि-

1. जिलाधिकारी महोदय, बरेली को सादर सूचनार्थ प्रेषित।
2. मुख्य पर्यावरण अधिकारी (वृत्त-7), उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को संलग्नक सहित सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
3. मुख्य चिकित्सा अधिकारी, बरेली को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

क्षेत्रीय अधिकारी

Latter with pad NEW COM

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Annexure-5



उ० प्र० प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय कार्यालय: 1219/1, ई-ब्लॉक राजेन्द्र नगर, बरेली-243 122
U. P. POLLUTION CONTROL BOARD
Regional Office: 1219/1, E-Block, Rajendra Nagar, Bareilly-243 122

सन्दर्भ संख्या:- 70 / ई-6/ओ०ए० संख्या-76/2021/21

दिनांक- 11/05/2021

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-7)
उ०प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

email द्वारा

विषय- मा० एन०जी०टी० द्वारा ओ०ए० संख्या 76/2021 विपिन कश्यप बनाम एस०ई०आई०ए०ए० एवं अन्य में पारित आदेश दिनांक 25.03.2021 के अनुपालन में मैसर्स इनविराड मेडिकेयर प्रा०लि०, निकट परसाखेड़ा, बरेली (सी०बी०डब्लू०टी०एफ०) की निरीक्षण आख्या प्रेषित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक के संदर्भ में मा० एन०जी०टी० द्वारा ओ०ए० संख्या 76/2021 विपिन कश्यप बनाम एस०ई०आई०ए०ए० एवं अन्य में पारित आदेश दिनांक 25.03.2021 के अनुपालन में जिलाधिकारी महोदय, बरेली के आदेश सं० 60/ओ०ए० संख्या-76/2021 दिनांक 06.05.2021 से गठित संयुक्त समिति द्वारा मै० इनविराड मेडिकेयर प्रा०लि०, निकट परसाखेड़ा, बरेली (सी०बी०डब्लू०टी०एफ०) का संयुक्त निरीक्षण जिला प्रशासन बरेली, स्वास्थ्य विभाग बरेली, नगर निगम बरेली एवं इस कार्यालय के अधिकारियों द्वारा दिनांक 07.05.2021 को किया गया, संयुक्त निरीक्षण आख्या मूलरूप में संलग्नकर आपके सुलभ संदर्भ हेतु आवश्यक कार्यवाही हेतु सादर प्रेषित है। संलग्नक-उपरोक्तानुसार मूलरूप में (कुल-20 पृष्ठ)।

भक्तिय,

(रोहिता सिंह)
क्षेत्रीय अधिकारी

Ru

प्रतिलिपि-

1. जिलाधिकारी महोदय, बरेली को उनके आदेश सं० 60/ओ०ए० संख्या-76/2021 दिनांक 06.05.2021 द्वारा जारी आदेशों के अनुपालन में सादर सूचनार्थ प्रेषित।
2. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सादर सूचनार्थ प्रेषित।
3. अपर जिला मजिस्ट्रेट (नगर), बरेली को सादर सूचनार्थ प्रेषित।
4. मुख्य चिकित्साधिकारी, बरेली को सादर सूचनार्थ प्रेषित।
5. नगर स्वास्थ्य अधिकारी/पर्यावरण अभियन्ता, नगर निगम, बरेली को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

Ru

(RSD)

मा० एन०जी०टी० द्वारा ओ०ए० संख्या 76/2021 विपिन कश्यप बनाम एस०ई०आई०ए०ए० एवं अन्य में पारित आदेश दिनांक 25.03.2021 के अनुपालन में जिलाधिकारी महोदय, बरेली द्वारा गठित संयुक्त समिति दिनांक 06.05.2021 के क्रम में मै० इनविराड मेडिकेयर प्रा०लि०, निकट परसाखेडा, बरेली (सी०बी०डब्लू०टी०एफ०) के सम्बन्ध में संयुक्त निरीक्षण आख्या:-

उपरोक्त सन्दर्भित सी०बी०डब्लू०टी०एफ० के सम्बन्ध में मा० एन०जी०टी० द्वारा ओ०ए० संख्या 76/2021 विपिन कश्यप बनाम एस०ई०आई०ए०ए० एवं अन्य में दिनांक 25.03.2021 को पारित आदेश निम्नवत् है-

1. Grievance in this application is against operation of biomedical facility by M/s. Envirad Medicare Private Ltd. at Bareilly, without requisite Environmental Clearance (EC). Applicant filed a complaint dated 13.02.2021 on which the operation of the facility was stopped but the same has started again. The facility is within 150 meters from Delhi Public School where 900 children are studying.
2. In view of the above averments, we direct the State PCB and the District Magistrate, Bareilly to look into the matter and take such remedial action as may be found necessary, following due process of law. The State PCB will be the nodal agency for coordination and compliance.

The application is disposed of.

A copy of this order be forwarded to the State PCB and the District Magistrate, Bareilly by e-mail for compliance.

उक्त पारित आदेश के अनुपालन में प्रश्नगत सी०बी०डब्लू०टी०एफ० (इकाई) के संयुक्त निरीक्षण हेतु जिलाधिकारी महोदय, बरेली के आदेश सं०-60/ओ०स०-76/2021 दिनांक 06.05.2021 (संलग्नक-1) द्वारा संयुक्त समिति गठित की गयी है। जिलाधिकारी महोदय, बरेली द्वारा गठित संयुक्त समिति द्वारा उक्त सी०बी०डब्लू०टी०एफ० का संयुक्त निरीक्षण दिनांक 07.05.2021 को किया गया। निरीक्षण के समय इकाई बन्द पायी गयी। इकाई अगस्त 2019 से बन्द है। संयुक्त निरीक्षण के समय इकाई प्रतिनिधि के रूप में श्री दर्पण अग्रवाल, मैनेजर, उपस्थित थे। संयुक्त निरीक्षण आख्या निम्नवत् है -

1. उक्त सन्दर्भित इकाई वर्ष 2004 से बोर्ड से अनापत्ति प्रमाण पत्र/सहमति जल एवं वायु प्राप्त किये स्थापित/संचालित है। इकाई द्वारा बरेली विकास प्राधिकरण, बरेली से कम्पाउन्डिंग मानचित्र सं० 08/2004 दिनांक 26.03.2004 स्वीकृत कराया गया है। जिसकी सूचना इकाई द्वारा दी गयी है। इकाई में 100 कि०ग्रा०/घंटा क्षमता का इनसीनिरेटर स्थापित है। इकाई में अतिरिक्त स्थापित पुराने 100कि०ग्रा०/घंटा क्षमता के इनसीनिरेटर स्टैंक से सम्बद्ध नहीं पाया गया तथा डिस्मेन्टल अवस्था में पाया गया। उक्त सम्बन्ध में इकाई द्वारा पूर्व में शपथ पत्र दिनांक 21.01.2019 के द्वारा प्रेषित किया गया है।
2. संदर्भित इकाई को विगत में मा० राष्ट्रीय हरित अधिकरण द्वारा जारी निर्देशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड एवं क्षेत्रीय कार्यालय, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बरेली द्वारा दिनांक 16.05.2019 को संयुक्त निरीक्षण किया गया था, तत्कम में निरीक्षण में पायी गयी कमियों के आधार पर मा० एन०जी०टी० के आदेश दिनांक 21.08.2019 द्वारा बन्दी आदेश जारी किया गया था तथा बोर्ड मुख्यालय के पत्र सं० एच०४०४५०/सी-7/वायु-12/बन्दी आदेश/2019 दिनांक 26.08.2019 एवं पत्र सं० एच०४०४५१/सी-7/जल-02/बन्दी आदेश/2019 दिनांक 26.08.2019 द्वारा भी इकाई को बन्दी आदेश जारी किया गया था। उक्त बन्दी आदेश के अनुपालन में इकाई अगस्त 2019 से बन्द है। उक्त बन्दी आदेश वायु एवं जल को बोर्ड मुख्यालय के क्रमशः पत्र सं०-एच०६१७३०/सी-7/वायु-12/2021 दिनांक 13.04.2021 एवं पत्र सं०-एच०६१७३१/सी-7/जल-02/2021 दिनांक 13.04.2021 द्वारा सशर्त निक्षेपित किया गया है।
3. इकाई में फ्लोर वॉशिंग, वेन्चुरी स्कबर एवं गाड़ियों की धुलाई इत्यादि से जनित उत्प्रवाह के शुद्धिकरण हेतु 10 कि०ली०/दिन क्षमता का उत्प्रवाह शुद्धिकरण संयंत्र स्थापित है, जिसकी इकाईयां क्रमशः ऑयल एण्ड ग्रीस ट्रेप, इक्वालाइजेशन टैंक, केमिकल डोजिंग टैंक, रियेक्शन टैंक, ट्यूब सैटलर, कलेक्शन टैंक, डूअल मीडिया फिल्टर, एक्टिवेटेड कार्बन फिल्टर, क्लीयर वाटर टैंक तथा स्लज ड्राइंग बेड्स है। इसके अतिरिक्त ई०टी०पी० में उत्प्रवाह मापन हेतु इनलेट एवं आउटलेट पर फ्लोमीटर तथा विद्युत खपत हेतु एनर्जी मीटर की स्थापना की गयी है। इकाई में घरेलू उत्प्रवाह के निस्तारण हेतु सैप्टिक टैंक/सोकपिट की व्यवस्था की गयी है। इकाई में इनसीनिरेशन प्रक्रिया से जनित फ्लू गैस में वायु प्रदूषण नियंत्रण हेतु वेन्चुरी स्कबर, ड्रापलेट सेपरेटर, मिष्ट इलेमिनेटर तथा भूतल से लगभग 30मीटर ऊँची चिमनी स्थापित है। इकाई में ईंधन के रूप में पी०एन०जी० का प्रयोग किया जाता था।
4. इकाई से जनित परिसंकटमय प्रकृति के अपशिष्ट के सुरक्षित निस्तारण हेतु मैसर्स भारत ऑयल एण्ड वेस्ट मैनेजमेण्ट लि०, कानपुर देहात से सदस्यता प्राप्त की गयी है। इकाई में परिसंकटमय अपशिष्ट के अस्थायी सुरक्षित भण्डारण हेतु एक अलग कक्ष निर्मित है। निरीक्षण के समय उक्त कक्ष में दो पी०वी०सी० बैग में राख एकत्रित पायी गयी। इकाई में शॉर्प वेस्ट के निस्तारण हेतु शॉर्प इनकैप्सुलेशन पिट का निर्माण किया गया है जिसके चिन्हाकन हेतु फौसिंग की गयी है।

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- इकाई में जैव चिकित्सा अपशिष्ट के संग्रहण हेतु 08 नं० जी०पी०एस० युक्त वाहन इकाई परिसर में पाये गये। इकाई में 50कि०ग्रा०/साइकिल क्षमता का 01 नं० आटोक्लेव तथा 100कि०ग्रा०/घंटा का 01 नं० श्रेडर पूर्व से स्थापित है। जिसका मेन्टीनेन्स इकाई द्वारा किया गया तथा उक्त व्यवस्थायें पृथक-पृथक पार्टीशन कर सेपरेट की गयी है। श्रेडर एवं आटोक्लेव में विद्युत खपत के मापन हेतु पृथक-पृथक इनर्जी मीटर स्थापित पाये गये। इकाई में प्लास्टिक वेस्ट के निस्तारण हेतु मैसर्स सागर ट्रेडिंग कंपनी, कानपुर से अनुबंध किया गया है।
6. इकाई को पूर्व में बोर्ड मुख्यालय के पत्र दिनांक 02.11.2016 द्वारा सहमति जल तथा पत्र दिनांक 24.11.2016 द्वारा सहमति वायु प्रदान की गयी थी, जिसकी वैधता अवधि दिनांक 31.12.2017 तक थी। उक्त सहमति शर्तों की अनुपालन आख्या इकाई द्वारा बोर्ड को प्रेषित की गयी है। इकाई को बोर्ड मुख्यालय के पत्र सं० एच361110/सी-7/बीएमडब्लू-43/19 दिनांक 18.05.2019 द्वारा जैव चिकित्सा अपशिष्ट प्राधिकार निर्गत किया गया था, जिसकी वैधता अवधि दिनांक 31.12.2019 तक थी।
 7. मैसर्स इनविराड मेडिकेयर प्रा० लि०, निकट रोड नं० 04 औद्योगिक क्षेत्र, परसाखेड़ा, बरेली पर बोर्ड मुख्यालय के पत्रांक एच53381/सी-7/जल-2/13/2020 दिनांक 30.09.2020 द्वारा इकाई के विरुद्ध संशोधित पर्यावरणीय क्षतिपूर्ति धनराशि रू० 22,98,750/- अधिरोपित की गयी है। तत्कम में संदर्भित इकाई द्वारा पर्यावरणीय क्षतिपूर्ति रू० 22,98,750/- को बोर्ड के आई०सी०आई०सी०आई० बैंक खाता सं०-019205500325 में दिनांक 09.10.2020 को जमा की गयी है। जिसकी सूचना इकाई द्वारा अपने पत्र दिनांक 10.10.2020 एवं 15.10.2020 द्वारा बोर्ड को दी गयी है।
 8. इकाई के विरुद्ध दिल्ली पब्लिक स्कूल, बरेली के प्रधानाचार्य श्री वी०के०मिश्रा द्वारा मा० मुख्यमंत्री जी, उ०प्र० सरकार को सम्बोधित आई०जी०आर०एस० शिकायत सन्दर्भ सं० 15000200063838 दिनांक 07.11.2020 प्रेषित की गयी थी। इसके अतिरिक्त श्री विजेन्द्र यादव पुत्र श्री तोताराम यादव नि० 264 भीमनगर रोड नं० 01 रामनगर कालोनी, बरेली द्वारा आई०जी०आर०एस० शिकायत सन्दर्भ सं० 40015021001099 दिनांक 13.01.2021 भी प्रेषित की गयी थी। उक्त शिकायतों का निस्तारण पूर्व में गठित संयुक्त समिति द्वारा दिनांक 19.01.2021 को किये गये संयुक्त निरीक्षण में किया जा चुका है। उक्त शिकायतों की आख्या पूर्व में इस कार्यालय के पत्र सं०-1441/बरेली/ई-6/2021 दिनांक- 26.03.2021 एवं पत्र सं०-1450/बरेली/ई-6/2021 दिनांक 27.03.2021 द्वारा बोर्ड मुख्यालय प्रेषित की जा चुकी है उक्त प्रेषित पत्र संलग्नक-2 एवं संलग्नक-3 पर संलग्न है। इकाई से डी०पी०एस० स्कूल की बिल्डिंग दक्षिण-पश्चिम दिशा में लगभग 300मी० की दूरी पर स्थित है। इकाई से उत्तर दिशा में लगभग 75मी० की दूरी पर ई०वी०एम० स्टोरेज सेन्टर बनाया गया है। बरेली विकास प्राधिकरण, बरेली की महायोजना-2021 के अन्तर्गत उक्त फैसिलिटी के आस-पास का क्षेत्र रेजिडेन्सियल जोन के अन्तर्गत आच्छादित नहीं है। निरीक्षण के समय मौके पर फैसिलिटी में किसी प्रकार की दुर्गन्ध इत्यादि नहीं पायी गयी। दिल्ली पब्लिक स्कूल, बरेली के पूरब दिशा में लगभग 350 मी० की दूरी पर यू.पी.एस.आई.डी.सी. औद्योगिक क्षेत्र परसाखेड़ा, बरेली स्थित है जिसके अन्तर्गत विभिन्न वायु एवं जल प्रदूषणकारी उद्योग स्थापित/संचालित है।
 9. उक्त इकाई वर्ष 2004 से स्थापित/संचालित है। सी०बी०डब्लू०टी०एफ० के सम्बन्ध में केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, दिल्ली द्वारा दिनांक 21 दिसम्बर 2016 को Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities जारी की गयी है। उक्त प्रचालित गाइडलाइन के बिन्दु सं०-5.3 (a),(b),(c) में पर्यावरणीय स्वीकृति तथा बिन्दु सं०-6.0 (a),(b),(c) में लोकेशन काइटेरिया में निम्नवत् उल्लिखित है-

5.3 Environmental Clearance under EIA Notification 2006

Ministry of Environment, Forest & Climate Change (MoEF & CC), notified amendment to the EIA Notification 2006 and published vide MoEF & CC Notification of S.O. 1142 (E) dated April 17, 2015. According to this notification, the 'bio-medical waste treatment facility' is categorized under the Item 7 (da) in the schedule, requiring 'environmental clearance' from the State Environment Impact Assessment Authority (SEIAA). Therefore, the CBWTF operator is also required to obtain 'Environmental Clearance (EC)' from the respective SEIAA or Ministry of Environment, Forest & Climate Change (MoEF & CC), as the case may be, before any construction work, or preparation of land by the projects management, which include the following:

- a) All new projects or activities pertaining to the bio-medical waste treatment facility; and
- b) Expansion and modernization with additional treatment capacity of existing bio-medical waste treatment facility (excluding augmentation of incineration facility for compliance to the residence time as well as Dioxins and Furans without enhancing the existing treatment capacity).
- c) Any expansion or modification in the treatment capacity or relocation of the existing CBWTF (requires compliance to the relevant provisions notified under the Environment (Protection) Act, 1986 by the MoEF & CC

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Location criteria

.....Also, the location of the CBWTF should be in conformity to the CRZ Norms and other provisions notified under the Environment (Protection) Act, 1986. The location shall be decided in consultation with the State Pollution Control Board (SPCB)/ Pollution Control Committee (PCC). The location criteria for development of a CBWTF are as follows:

- a) A CBWTF shall preferably be developed in a notified industrial area without any requirement of buffer zone (or)
- b) A CBWTF can be located at a place reasonably far away from notified residential and sensitive areas and should have a buffer distance of preferably 500 m so that it shall have minimal impact on these areas. In case of non-availability of such a land, the buffer zone distance from the notified residential area may be reduced to less than 500 m by SPCB/PCC without referring the matter to CPCB by prescribing additional control measures such as (i) adoption of best available technologies (BAT) by the proponent of CBWTF; (ii) prescribing stringent standards for operation of the CBWTF by the SPCB/PCC; (iii) adoption of zero liquid discharge by the CBWTF and (iv) in case of any complaints from the public, then CBWTF should prove that the facility is not causing any adverse impact on environment and habitation in the vicinity. If SPCB/PCC is not in a position to resolve the issue relating to buffer zone while selecting the site for CBWTFs, in such a case, SPCBs/PCCs may refer the matter to CPCB.
- c) The CBWTF can also be developed as an integral part of the Hazardous Waste Treatment Storage and Disposal Facility (TSDF) subject to obtaining of necessary approvals from the authorities concerned including 'environmental clearance' as per Environmental Impact Assessment 2006 and further amendments notified under the Environment (Protection) Act, 1986, provided there is no CBWTF exist within 150 KM distance from the existing TSDF.

संयुक्त जैव चिकित्सा अपशिष्ट उपचार सुविधाओं के सम्बन्ध में केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, दिल्ली द्वारा गाइडलाइन जारी की गयी है। जो कि दिसम्बर 2016 से प्रभावी है। मैसर्स इनविराड मेडिकेयर प्रा०लि०, निकट परसाखेडा, बरेली (सी०बी०डब्लू०टी०एफ०) वर्ष 2004 से स्थापित/ संचालित है। केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, दिल्ली द्वारा जारी गाइडलाइन में सी०बी०डब्लू०टी० एफ० के साइटिंग काइटेरिया के सम्बन्ध में उल्लिखित है कि सी०बी०डब्लू०टी०एफ० से आबादी की दूरी 500 मी० होना चाहिये तथा दूरी सम्भव नहीं होने की स्थिति में इकाई में बेस्ट एविलेबिल टेक्नोलॉजी (बी०ए०टी०) के अपनाने के फलस्वरूप उक्त दूरी को कम किया जा सकता है। इकाई मैसर्स इनविराड मेडिकेयर प्रा०लि०, निकट परसाखेडा, बरेली में स्थापित इनसीनिरेटर ईंधन के रूप में पी०एन०जी० गैस पर आधारित है, जो स्वच्छ ईंधन की श्रेणी में आता है।

यद्यपि केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, दिल्ली द्वारा जारी गाइडलाइन प्रश्नगत कॉमन बायो मेडिकल वेस्ट फैसिलिटी पर जो कि वर्ष 2004 से स्थापित है, लागू नहीं होती है फिर भी स्कूल के दृष्टिगत उसको केन्द्रीय प्रदूषण नियन्त्रण बोर्ड की वर्तमान में प्रभावी गाइडलाइन के अनुसार प्रदूषण नियंत्रण हेतु आवश्यक उपाय कर लिया जाना उचित होगा। क्योंकि प्रश्नगत फैसिलिटी क्लीन फ्यूल पर आधारित है अतः इकाई द्वारा स्कूल की ओर 10 मीटर ऊँची विंडब्रेक/विंड ब्रेकिंग वॉल स्थापित कर ली जाती है तो इकाई वर्तमान में गाइडलाइन के अनुसार प्रथमदृष्टया कंप्लायंट हो जाएगी।

उपरोक्त तथ्यों को दृष्टिगत रखते हुये सन्दर्भित सी०बी०डब्लू०टी०एफ० को निम्नलिखित विशिष्ट शर्तों के साथ संचालन हेतु अनुमति प्रदान किये जाने पर राज्य प्रदूषण नियन्त्रण बोर्ड द्वारा विचार किया जा सकता है।

1. इकाई में डिस्मेन्टल अवस्था में पडे 100 कि०ग्रा०/घण्टा के एक अन्य इनसीनिरेटर को 15 दिन के अन्दर परिसर से बाहर कर दिया जाये। इकाई द्वारा प्रत्येक दशा में भ्रमन क्षमता 100 कि०ग्रा०/घण्टा ही रखी जाये।
2. इकाई से निस्तारित उत्प्रवाह को ई०टी०पी० के माध्यम से शुद्धिकृत कर वॉशिंग इत्यादि में प्रयुक्त किया जाये। किसी भी दशा में शोधित उत्प्रवाह को परिसर के बाहर निस्तारित नहीं किया जाये।
3. इकाई का पूर्व में केन्द्रीय प्रदूषण नियन्त्रण बोर्ड एवं राज्य बोर्ड द्वारा किये गये संयुक्त निरीक्षण दिनांक 16.05.2019 में पायी गयी कमियों का पूर्ण निराकरण संचालन से पूर्व किया जाये।
4. इकाई मे डी०पी०एस० स्कूल की दिशा में भूतल से न्यूनतम 10 मीटर ऊँची विण्ड ब्रेकिंग वॉल की स्थापना का प्रावधान किया जाये।
5. इकाई मे जल एवं वायु प्रदूषण नियन्त्रण तथा पर्यावरण संरक्षण के दृष्टिगत नियमानुसार उचित प्रबन्ध किये जाये।











- इकाई से जनित उत्सर्जन एवं उत्प्रवाह का अनुश्रवण मान्यता प्राप्त प्रयोगशाला दो माह के अन्तर्गत कराकर बोर्ड को प्रेषित की जाये।
7. इकाई द्वारा जल (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1974 यथासंशोधित के प्रावधानों, वायु (प्रदूषण निवारण तथा नियन्त्रण) अधिनियम, 1981 यथासंशोधित के प्रावधानों, पर्यावरण (संरक्षण) अधिनियम, 1986 के प्रावधानों एवं विनिर्दिष्ट मानको, जैव चिकित्सा अपशिष्ट प्रबन्धन नियम-2016, परीसंकटमय एवं अन्य अपशिष्ट (प्रबन्धन एवं सीमापार संचलन) नियम-2016 का अनुपालन तथा अपशिष्ट प्लास्टिक नियम-2016 का अनुपालन सुनिश्चित किया जाये।
 8. इकाई द्वारा मा० उच्च न्यायालय लखनऊ खण्डपीठ में विचारीधीन रिट याचिका सं०-4801 (एम०बी०)/2021(पी०आई०एल०) विजेन्द्र यादव बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेशों का अक्षरशः अनुपालन किया जाये।
 9. इकाई द्वारा मा० एन०जी०टी० एवं अन्य मा० न्यायालयों द्वारा पारित आदेशों का अक्षरशः अनुपालन किया जाये।
 10. इकाई द्वारा केन्द्रीय प्रदूषण नियन्त्रण बोर्ड एवं राज्य प्रदूषण नियन्त्रण बोर्ड द्वारा जारी निर्देशों / आदेशों का अनुपालन किया जाये।
उपरोक्तानुसार आख्या अग्रिम आवश्यक कार्यवाही हेतु प्रस्तुत है।
संलग्नक-उपरोक्तानुसार

(सुनील सिंह चौहान)
वैज्ञानिक सहायक
उ०प्र०प्र०नि०बो०
बरेली।

(शशि विन्दकर)
सहा०पर्या०अभि०
उ०प्र०प्र०नि०बो०
बरेली।

(संजीव प्रधान)
पर्यावरण अभियन्ता/
नगर स्वास्थ्य अधिकारी
नगर निगम,
बरेली।

(डा० आर०एन० गिरि)
ए०सी०एम०ओ०
स्वास्थ्य विभाग
बरेली।

(रोहिण सिंह)
क्षेत्रीय अधिकारी
उ०प्र०प्र०नि०बो०
बरेली।

सहमत।
पर्यावरणीय अधि० का अनुपालन सुनिश्चित
कराने हेतु राज्य प्रदूषण नियंत्रण बोर्ड द्वारा
निम्नप्रानुसार कार्यवाही सुनिश्चित किया जाय।

(महेन्द्र कुमार सिंह)
अपर नगर मजिस्ट्रेट
बरेली।

कार्यालय जिलाधिकारी, बरेली

पत्रांक 60 / ओ०ए० संख्या-76 / 2021

दिनांक 06/05/2021

आदेश

मा० एन०जी०टी० द्वारा ओ०ए० संख्या 76/2021 विपिन कश्यप बनाम एस०ई०आई०ए०ए० एवं अन्य में दिनांक 25.03.2021 में पारित आदेश के सुसंगत अंश निम्नवत् है-

1. Grievance in this application is against operation of biomedical facility by M/s. Envirad Medicare Private Ltd. at Bareilly, without requisite Environmental Clearance (EC). Applicant filed a complaint dated 13.02.2021 on which the operation of the facility was stopped but the same has started again. The facility is within 150 meters from Delhi Public School where 900 children are studying.

2. In view of the above averments, we direct the State PCB and the District Magistrate, Bareilly to look into the matter and take such remedial action as may be found necessary, following due process of law. The State PCB will be the nodal agency for coordination and compliance.

.....
A copy of this order be forwarded to the State PCB and the District Magistrate, Bareilly by e-mail for compliance.

उपरोक्त आदेश का अनुपालन सुनिश्चित कराये जाने हेतु सन्दर्भित सी०बी०डब्लू०टी०एफ० मै० इनविराड मेडिकेयर प्रा०लि०, निकट परसाखेडा, बरेली का संयुक्त निरीक्षण किये जाने हेतु निम्नानुसार समिति गठित की जाती है-

1. नामित मजिस्ट्रेट/अपर नगर मजिस्ट्रेट, बरेली। - ADM (City)
2. मुख्य चिकित्सा अधिकारी, बरेली/नामित अधिकारी।
3. नगर स्वास्थ्य अधिकारी, नगर निगम, बरेली/नामित अधिकारी।
4. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बरेली/नामित अधिकारी।

उपरोक्त संयुक्त समिति यथाशीघ्र निरीक्षण कर आख्या अद्योहस्ताक्षरी को अवगत कराते हुये सदस्य सचिव उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित किया जाना सुनिश्चित करेंगे।

जिलाधिकारी

बरेली
OK (D.O)

प्रतिलिपि:-

1. सदस्य सचिव उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
2. मुख्य चिकित्सा अधिकारी, बरेली को आवश्यक कार्यवाही हेतु।
3. नगर मजिस्ट्रेट, बरेली को आवश्यक कार्यवाही हेतु।
4. नगर स्वास्थ्य अधिकारी, नगर निगम, बरेली को आवश्यक कार्यवाही हेतु।
5. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बरेली को इस निर्देश के साथ कि प्रकरण पर संयुक्त निरीक्षण आख्या अतिशीघ्र सदस्य सचिव उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित किया जाना सुनिश्चित करेंगे।

जिलाधिकारी

बरेली
OK (D.O)



उ० प्र० प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय कार्यालय: 1219/1, ई-ब्लाक राजेन्द्र नगर, बरेली-243 122

U. P. POLLUTION CONTROL BOARD

Regional Office: 1219/1, E-Block, Rajendra Nagar, Bareilly-243 122

सन्दर्भ संख्या:-1441 / BLY/E-6 / 2021

दिनांक-26/03/2021

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-7)
उ० प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषय- मैसर्स इनविराड मेडिकेयर प्रा० लि०, ग्राम टियूलिया, निकट रोड नं० 04, परसाखेड़ा, बरेली की शिकायत के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्र सं० एच58124/सी-7/शिका०/बरेली/2021 दिनांक 29.01.2021 का संदर्भ ग्रहण करने की कृपा करें, जो कि श्री विजेन्द्र यादव, 264 भीमनगर, रोड नं० 01, रामनगर कालोनी, बरेली द्वारा सदस्य सचिव महोदय, उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सम्बोधित शिकायती पत्र दिनांक 13.01.2021 के सम्बन्ध में है। उक्त सम्बन्ध में अवगत कराना है कि शिकायतकर्ता द्वारा उक्त शिकायत पूर्व में आई०जी०आर०एस० पोर्टल पर शिकायत सं० 40015021001099 के माध्यम से प्रेषित की गयी थी, उक्त शिकायत के क्रम में संयुक्त निरीक्षण उ० प्र० प्रदूषण नियंत्रण बोर्ड, बरेली, नोडल बायोमेडिकल वेस्ट, स्वास्थ्य विभाग, बरेली तथा नगर स्वास्थ्य अधिकारी, नगर निगम, बरेली द्वारा प्रश्नगत सी०बी०डब्ल्यू०टी०एफ० का संयुक्त रूप से दिनांक 19.01.2021 को किया गया था। उक्त संयुक्त निरीक्षण की आख्या मूल रूप में संलग्नकर आपके सुलभ संदर्भ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

संलग्नक-उपरोक्तानुसार मूल रूप में।

भरोहीय,

(रोहित सिंह)

क्षेत्रीय अधिकारी

मैसर्स इनविराड मेडिकेयर प्रा० लि०, ग्राम टियूलिया, निकट रोड नं० 04 औद्योगिक क्षेत्र, परसाखेड़ा, बरेली के विरुद्ध श्री विजेन्द्र यादव पुत्र श्री तोता राम द्वारा आई०जी०आर०एस० सं० 40015021001099 दिनांक 13.01.2021 के माध्यम से की गयी शिकायत की संयुक्त निरीक्षण आख्या के सम्बन्ध में।

उपरोक्त संदर्भित आई०जी०आर०एस० शिकायत क्रमांक 40015021001099 के क्रम में प्रश्नगत इकाई का संयुक्त निरीक्षण अद्योहस्ताक्षकर्ताओं द्वारा दिनांक 19.01.2021 को किया गया। निरीक्षण के समय प्रश्नगत इकाई के प्रतिनिधि श्री ऋषि कपूर, निदेशक उपस्थित थे। निरीक्षण एवं वार्तानुसार आख्या निम्नवत् है—

1. इकाई वर्ष 2004 से बोर्ड से अनापत्ति प्रमाण पत्र/सहमति जल एवं वायु प्राप्त किये स्थापित/संचालित थी। इकाई के जी०पी०एस० कॉर्डिनेट 28.435713 एवं 79.352269 है। इकाई द्वारा बरेली विकास प्राधिकरण, बरेली से कम्पाउन्डिंग मानचित्र सं० 08/2004 दिनांक 26.03.2004 स्वीकृत कराया गया है। जिसकी सूचना इकाई द्वारा दी गयी है। इकाई में पूर्व से ही 150कि०ग्रा०/घंटा एवं 100कि०ग्रा०/घंटा क्षमता के 02 नं० इनसीनिरेटर स्थापित है। 150कि०ग्रा०/घंटा क्षमता के इनसीनिरेटर को 100 कि०ग्रा०/घंटा क्षमता पर परिवर्तित कर लिया गया है। जिसकी सूचना इकाई द्वारा पूर्व में शपथ पत्र दिनांक 21.01.2019 के द्वारा प्रेषित की गयी है। जिसके अनुसार इकाई में स्थापित एक अन्य 100 कि०ग्रा०/घंटा क्षमता का इनसीनिरेटर को बोर्ड से बिना अनुमति प्राप्त किये संचालित न किये जाने के सम्बन्ध में उक्त शपथ पत्र में वचनबद्धता दी गयी है। इकाई में अतिरिक्त स्थापित पुराने 100कि०ग्रा०/घंटा क्षमता के इनसीनिरेटर स्टैंक से सम्बद्ध नहीं पाया गया। इकाई को बोर्ड द्वारा सहमति जल एवं वायु वर्ष 2017 तक प्रदान की गयी थी तथा इकाई को बायो मेडिकल वेस्ट प्राधिकार वर्ष 2019 तक बोर्ड मुख्यालय द्वारा प्रदान किया गया था।
2. इकाई में फ्लोर वॉशिंग, वेन्चुरी स्कबर एवं गाड़ियों की धुलाई से जनित उत्प्रवाह के शुद्धिकरण हेतु 10 कि०ली०/दिन क्षमता का उत्प्रवाह शुद्धिकरण संयंत्र स्थापित है, जिसकी इकाईयां कमशः ऑयल एण्ड ग्रीस ट्रैप, इक्वालाइजेशन टैंक, केमिकल डोजिंग टैंक, रियेक्शन टैंक, ट्यूब सैटलर, कलैक्शन टैंक, ड्रूअल मीडिया फिल्टर, एक्टिवेटेड कार्बन फिल्टर, क्लीयर वाटर टैंक तथा स्लज ड्राइंग बेड्स है। इसके अतिरिक्त ई०टी०पी० में उत्प्रवाह मापन हेतु इनलेट एवं आउटलेट पर फ्लोमीटर तथा विद्युत खपत हेतु एनर्जी मीटर की स्थापना की गयी है। इकाई में घरेलू उत्प्रवाह के निस्तारण हेतु सैप्टिक टैंक/सोकपिट की व्यवस्था की गयी है। इकाई में इनसीनिरेटर से जनित पलू गैस में वायु प्रदूषण नियंत्रण हेतु वेन्चुरी स्कबर, ड्रापलेट सेपरेटर, मिष्ट इलेमिनेटर तथा भूतल से लगभग 30मीटर ऊँची चिमनी स्थापित है। इकाई में ईंधन के रूप में पी.एन.जी. का प्रयोग किया जाता था।
3. इकाई से जनित परिसंकटमय प्रकृति के अपशिष्ट के सुरक्षित निस्तारण हेतु मैसर्स भारत ऑयल एण्ड वेस्ट मैनेजमेन्ट लि०, कानपुर देहात से सदस्यता प्राप्त की गयी है। इकाई में परिसंकटमय अपशिष्ट के अस्थायी सुरक्षित भण्डारण हेतु एक अलग कक्ष निर्मित है। निरीक्षण के समय उक्त कक्ष में दो पी०बी०सी० बैग में राख एकत्रित पायी गयी। इकाई में शार्प वेस्ट के निस्तारण हेतु शार्प इनकैप्सुलेशन पिट का निर्माण किया गया है। जिसके चिन्हाकन हेतु फ़ैसिंग की गयी है। निरीक्षण के समय परिसर में खुदाई करायी गयी तथा पाया गया कि किसी भी स्थल पर बायो मेडिकल वेस्ट भूमिगत दबा हुआ नहीं पाया गया।
4. इकाई में जैव चिकित्सा अपशिष्ट के संग्रहण हेतु 08 नं० जी०पी०एस० युक्त वाहन इकाई परिसर में पाये गये। इकाई में 50कि०ग्रा०/साइकिल क्षमता का 01 नं० आटोक्लेव तथा 100कि०ग्रा०/घंटा का 01 नं० श्रेडर पूर्व से स्थापित है। जिसका मेन्टीनेन्स इकाई द्वारा किया गया तथा उक्त व्यवस्थायें हेतु पृथक-पृथक पार्टीशन कर सपरेट किया गया है। श्रेडर एवं आटोक्लेव में विद्युत खपत के मापन हेतु पृथक-पृथक विद्युत मीटर स्थापित पाये गये। इकाई में प्लास्टिक वेस्ट के निस्तारण हेतु मैसर्स सागर ट्रेडिंग कंपनी, कानपुर से अनुबंध किया गया है।
5. इकाई से डी०पी०एस० स्कूल की बिल्डिंग दक्षिण-पश्चिम दिशा में लगभग 300मी० की दूरी पर स्थित है। स्कूल के प्रधानाचार्य द्वारा अवगत कराया गया कि स्कूल वर्ष 2002 से स्थापित है। जिसमें लगभग 1430 विद्यार्थी अध्ययनरत हैं तथा कक्षा 12वीं तक की कक्षायें संचालित की जाती हैं एवं सी०बी०एस०ई० से मान्यता प्राप्त है। स्कूल में बालक एवं बालिका छात्रावास की सुविधा उपलब्ध है।

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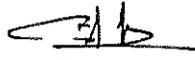
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6. उक्त स्कूल के प्रधानाचार्य द्वारा अवगत कराया गया कि पूर्व में संचालित उक्त वेस्ट ट्रीटमेण्ट फैसिलिटी से प्रदूषण की कोई समस्या सामने नहीं आयी। उक्त सम्बन्ध में विगत वर्षों से कार्य कर रहे स्टाफ से प्रदूषण की समस्या के सम्बन्ध में पूछे जाने पर अवगत कराया गया कि पूर्व में उक्त फैसिलिटी से प्रदूषण की कोई समस्या उत्पन्न नहीं हुई, न ही उक्त सम्बन्ध में स्कूल में कोई समस्या नहीं हुई। स्कूल के प्रधानाचार्य श्री मिश्रा द्वारा अवगत कराया गया कि इकाई द्वारा प्रदूषण नियंत्रित होने, मेडिकल कचरा के प्रकार से हैंडल किया जाये कि उनके संस्थान को पर्यावरण प्रदूषण तथा संकामक बीमारियों से उक्त फैसिलिटी से कोई समस्या न हो। साथ ही शिकायत निस्तारित किये जाने हेतु सहयोग व्यक्त की गयी। स्कूल के पूरब दिशा में लगभग 350मी० की दूरी पर यू.पी.एस.आई.डी.सी. औद्योगिक क्षेत्र परसाखेड़ा स्थित है।
7. उक्त बायो मेडिकल वेस्ट फैसिलिटी के आस-पास उत्तर दिशा एवं पश्चिम दिशा में कुएँ प्लांट्स की नींव भरी हुयी पायी गयी। उक्त फैसिलिटी के आस-पास किसी भी रिहायश कालोनी को विकसित किये जाने हेतु इस कार्यालय द्वारा सी०डी०ई० निर्गत नहीं की गयी है। पूर्व में संचालित उक्त फैसिलिटी से आस-पास के किसी भी पी०एस०सी०/सी०एच०सी० में प्रदूषण से किसी बीमारी होने की शिकायत प्राप्त नहीं हुयी है। फैसिलिटी के उत्तर दिशा में लगभग 75मी० की दूरी पर ई०वी०एम० स्टोरेज सेन्टर बनाया गया है। बरेली विकास प्राधिकरण, बरेली के महायोजना-2021 के अन्तर्गत उक्त फैसिलिटी के आस-पास का क्षेत्र रेजिडेंसियल जोन के अन्तर्गत आच्छादित नहीं है। निरीक्षण के समय मौके पर फैसिलिटी में किसी प्रकार की दुर्गन्ध इत्यादि नहीं पायी गयी।

उपरोक्त तथ्यों को दृष्टिगत रखते हुए प्रश्नगत आई०जी०आर०एस० शिकायत क्रमांक 40015021001099 निस्तारित किये जाने योग्य है।



(सुनील कुमार)
वैज्ञानिक सहायक
उ०प्र०प्र०नि०बो०
बरेली।



(शशि विन्दकर)
सहा०पर्या०अभि०
उ०प्र०प्र०नि०बो०
बरेली।



(डा० चन्द्र पास सिंह)
ए०सी०एम०ओ०/
नोडल बायोमेडिकल वेस्ट
स्वास्थ्य विभाग
बरेली।



(डा० अशोक कुमार)
ए०सी०एम०ओ०/
नगर स्वास्थ्य अधिकारी
स्वा० वि०/
नगर निगम
बरेली।

क्षेत्रीय अधिकारी



संख्या : 40015021001099

दफ़ का विवरण:

नाम: VIJENDRA YADAV

पिता/पति का नाम: TOTA RAM

आधार संख्या: 450783799116

मोबाइल न.1: 6398073620

मोबाइल न.2:

ई-मेल आईडी: ---

पता: VIJENDRA YADAV, S/O TOTA RAM YADAV 264, BHEEMNAGAR ROAD NO-1 RAMNAGAR COLONY BAREILLY 243122

आवेदन का प्रकार: मांग

आवेदन पत्र का ब्योरा:

आवेदन पत्र का संक्षिप्त ब्योरा: निवेदन इस प्रकार से है कि, मेरा प्लॉट हंसविहार कालोनी, ग्राम दुलिया, रोड न. 4 परसाखेडा, बरेली पर स्थित है जिसके 200 मीटर की दूरी पर एक जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र मै0 एनविराड मेडिकेयर प्रा0 लि0 ग्राम दुलिया मे स्थापित है, जो कि कई बर्षों से प्रदूषण फैलाये जाने के कारण से बन्द किया गया था। उस समय भी इस केन्द्र के संचालन में कई खामियां पाई गई थी, संस्था के परिसर में ही जैव चिकित्सा अपशिष्ट मिट्टी में दबा हुआ पाया गया था, इसी वजह से आस पास के इलाके में समय-समय पर सड़े हुये जैव चिकित्सा अपशिष्ट की दुर्गन्ध आती रहती थी एवं चिमनी से हवा में मिलकर कार्बन भी आसपास के क्षेत्र में फैलता था तथा जैव चिकित्सा अपशिष्ट इसके पास के नाले में व आसपास के क्षेत्र में पडा मिलता था जिसे वहां के जानवर फैला दिया करते थे जिसके कारण श्वास लेने में अत्यन्त कठिनाई होती थी। इस केन्द्र के सामने लगभग 250 मीटर ही की दूरी पर सी.बी.एस.ई. बोर्ड द्वारा मान्यता प्राप्त दिल्ली पब्लिक स्कूल स्थित है जिसमें लगभग दो से ढाई हजार छात्र दाखिल है। तथा केन्द्र के पीछे से 100 मीटर की दूरी पर भारत सरकार इलेक्शन कमीशन की ई0वी0एम0 मशीन रखने का गोदाम है तथा इस केन्द्र के दाईं ओर के हिस्से से 150 मीटर की दूरी पर रिहायशी प्लॉटिंग आरम्भ है, जिसमें करीब 80 से 100 प्लॉट काटे गये है जिसमें मेरा भी प्लॉट है व बहुत से प्लॉटों की बुनियाद मकान बनाने हेतू भरी जा चुकी है। महोदय जानकारी में आया है कि इस केन्द्र को पुनः आरम्भ किया जा रहा है जबकि इसकी कमियां अभी तक दूर नहीं की गई है। जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र के दिशा निर्देशों के हिसाब से वर्तमान में इसका स्थान सही नहीं है, वर्तमान स्थल की जगह यह केन्द्र या तो किसी औद्योगिक क्षेत्र में होना चाहिये या फिर आबादी से हटकर किसी ग्रामीण क्षेत्र में होना चाहिये। अतः आपसे विनम्र निवेदन है कि, इस केन्द्र को यहां से हटवाकर औद्योगिक क्षेत्र मे या ग्रामीण क्षेत्र में स्थापित कराया जाये जिससे क्षेत्रवासियों का भविष्य व स्वास्थ्य उज्ज्वल बना रहे। बरेली शहर वायु प्रदूषण के मामले में राज्य में पांचवे स्थान पर आ चुका है और इस तरीके के केन्द्र यदि औद्योगिक क्षेत्र में लगाये जायें तो शहर के लिये अत्यधिक उपयोगी होगा।

संदर्भ दिनांक: 13-01-2021

पूर्व सन्दर्भ
संख्या(यदि है
तो):

विभाग: पर्यावरण, वन एवं जलवायु परिवर्तन विभाग

सन्दर्भ श्रेणी: प्रदूषण नियंत्रण

स्रोत: ---

प्रकृति: ---

स्तर:

पद:

आवेदनकर्ता/शिकायत क्षेत्र का विवरण:

पता: जिला- बरेली

शिकायत की स्थिति:

प्रक्रियाधीन

अग्रसारित विवरण:

सेवा में,

श्रीमान प्रमुख सचिव पर्यावरण,
उत्तर प्रदेश शासन, लखनऊ।

विषय - रिहायशी स्थान से जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र को हटाने के संबंध में।

महोदय,

निवेदन इस प्रकार से है कि, मेरा प्लॉट हंसविहार कालोनी, ग्राम टुलिया, रोड नं. 4 परसाखेडा, बरेली पर स्थित है जिसके 200 मीटर की दूरी पर एक जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र मै0 एनविराड मेडिकेयर प्रा0 लि0 ग्राम टुलिया में स्थापित है, जो कि कई वर्षों से प्रदूषण फैलाये जाने के कारण से बन्द किया गया था। उस समय भी इस केन्द्र के संचालन में कई खामियां पाई गई थी, संस्था के परिसर में ही जैव चिकित्सा अपशिष्ट मिट्टी में दबा हुआ पाया गया था, इसी वजह से आस पास के इलाके में समय-समय पर सड़े हुये जैव चिकित्सा अपशिष्ट की दुर्गन्ध आती रहती थी एवं चिमनी से हवा में मिलकर कार्बन भी आसपास के क्षेत्र में फैलता था तथा जैव चिकित्सा अपशिष्ट इसके पास के नाले में व आसपास के क्षेत्र में पडा मिलता था जिसे वहां के जानवर फैला दिया करते थे जिसके कारण श्वास लेने में अत्यन्त कठिनाई होती थी। इस केन्द्र के सामने लगभग 250 मीटर की दूरी पर सी.बी.एस.ई. बोर्ड द्वारा मान्यता प्राप्त दिल्ली पब्लिक स्कूल स्थित है जिसमें लगभग दो से ढाई हजार छात्र दाखिल है। तथा केन्द्र के पीछे से 100 मीटर की दूरी पर भारत सरकार इलेक्शन कमीशन की ई0वी0एम0 मशीन रखने का गोदाम है तथा इस केन्द्र के दाईं ओर के हिस्से से 150 मीटर की दूरी पर रिहायशी प्लॉटिंग आरम्भ है; जिसमें करीब 80 से 100 प्लॉट काटे गये है जिसमें मेरा भी प्लॉट है व बहुत से प्लॉटों की बुनियाद मकान बनाने हेतु भरी जा चुकी है। महोदय जानकारी में आया है कि इस केन्द्र को पुनः आरम्भ किया जा रहा है जबकि इसकी कमियां अभी तक दूर नहीं की गई हैं। जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र के दिशा निर्देशों के हिसाब से वर्तमान में इसका स्थान सही नहीं है, वर्तमान स्थल की जगह यह केन्द्र या तो किसी औद्योगिक क्षेत्र में होना चाहिये या फिर आबादी से हटकर किसी ग्रामीण क्षेत्र में होना चाहिये।

अतः आपसे विनम्र निवेदन है कि, इस केन्द्र को यहां से हटवाकर औद्योगिक क्षेत्र में या ग्रामीण क्षेत्र में स्थापित कराया जाये जिससे क्षेत्रवासियों का भविष्य व स्वास्थ्य उज्ज्वल बना रहे। बरेली शहर वायु प्रदूषण के मामले में राज्य में पांचवे स्थान पर आ चुका है और इस तरीके के केन्द्र यदि औद्योगिक क्षेत्र में लगाये जायें तो शहर के लिये अत्यधिक उपयोगी होगा।

धन्यवाद

विजेंद्र यादव

09917800726

264 भीमनगर, रोड नं.1

रामनगर कालोनी, बरेली।

प्रतिलिपी :-

1. श्रीमान सदस्य सचिव महोदय उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।
2. महानिदेशक चिकित्सा एवं स्वास्थ्य सेवाएं उ0प्र0, लखनऊ।
3. उपनिदेशक राज्य स्तरीय इन्वायरमेंट इम्पैक्ट अथोरिटी उ0प्र0, लखनऊ।
4. मुख्य पर्यावरण अधिकारी (वृत्त - 7) उ0प्र0 प्रदूषण नियंत्रण बोर्ड, लखनऊ।



संदर्भ संख्या: 45324

By hand
Subam 05/02/2021

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

दिनांक: 05/02/2021

दिनांक: 05/02/21

सेवा में,

क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
बरेली।

विषय:-रिहायशी स्थान से जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र को हटाने हेतु प्रेषित शिकायती पत्र के संबंध में।

महोदय,
कृपया उपरोक्त विषयक श्री विजेन्द्र यादव, 264 भीमनगर, रोड नं०-1, रामनगर कालोनी, बरेली के पत्र दिनांक 13.01.2021 द्वारा प्रेषित शिकायती पत्र जो कि सदस्य सचिव महोदय, आपको संदर्भित बोर्ड मुख्यालय में दिनांक 19.01.2021 को प्राप्त हुआ है, का संदर्भ लें (छायाप्रति संलग्न)।
प्रश्नगत शिकायती पत्र के संदर्भ में यथोचित कार्यवाही करते हुए शिकायतकर्ता तथा बोर्ड मुख्यालय को अवगत करायें। प्रकरण पर यदि बोर्ड मुख्यालय स्तर से कार्यवाही अपेक्षित हो तो निरीक्षण आख्या सुस्पष्ट संस्तुति सहित बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

संलग्नक:-उपरोक्तानुसार।

भवदीय

Atulish Yadav
(अतुलेश यादव)

पर्यावरण अभियन्ता वृत्त-7

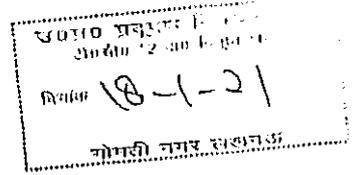
AEE-1

409/B
18/1/21

सेवा में,

श्रीमान सदस्य सचिव महोदय
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

दिनांक 13.01.2021



विषय - रिहायशी स्थान से जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र को हटाने के संबंध में।
महोदय,

निवेदन इस प्रकार से है कि, मेरा प्लाट हंसविहार कालोनी, ग्राम टुलिया, रोड न. 4 परसाखेडा, बरेली पर स्थित है जिसके 200 मीटर की दूरी पर एक जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र में एनविराड मेडिकेयर प्रा० लि० ग्राम टुलिया में स्थापित है, जो कि कई वर्षों से प्रदूषण फैलाये जाने के कारण से बन्द किया गया था। उस समय भी इस केन्द्र के संचालन में कई खामियां पाई गई थी, संस्था के परिसर में ही जैव चिकित्सा अपशिष्ट मिट्टी में दबा हुआ पाया गया था, इसी वजह से आस पास के इलाके में समय-समय पर सड़े हुये जैव चिकित्सा अपशिष्ट की दुर्गन्ध आती रहती थी एवं चिमनी से हवा में मिलकर कार्बन भी आसपास के क्षेत्र में फैलता था तथा जैव चिकित्सा अपशिष्ट इसके पास के नाले में व आसपास के क्षेत्र में पडा मिलता था जिसे वहां के जानवर फैला दिया करते थे जिसके कारण श्वास लेने में अत्यन्त कठिनाई होती थी। इस केन्द्र के सामने लगभग 250 मीटर ही की दूरी पर सी.बी.एस.ई. बोर्ड द्वारा मान्यता प्राप्त दिल्ली पब्लिक स्कूल स्थित है जिसमें लगभग दो से ढाई हजार छात्र दाखिल है। तथा केन्द्र के पीछे से 100 मीटर की दूरी पर भारत सरकार इलेक्शन कमीशन की ई०वी०एम० मशीन रखने का गोदाम है तथा इस केन्द्र के दाई ओर के हिस्से से 150 मीटर की दूरी पर रिहायशी प्लॉटिंग आरम्भ है, जिसमें करीब 80 से 100 प्लाट काटे गये है जिसमें मेरा भी प्लाट है व बहुत से प्लॉटों की बुनियाद मकान बनाने हेतु भरी जा चुकी है। महोदय जानकारी में आया है कि इस केन्द्र को पुनः आरम्भ किया जा रहा है जबकि इसकी कमियां अभी तक दूर नहीं की गई हैं। जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र के दिशा निर्देशों के हिसाब से वर्तमान में इसका स्थान सही नहीं है, वर्तमान स्थल की जगह यह केन्द्र या तो किसी औद्योगिक क्षेत्र में होना चाहिये या फिर आबादी से हटकर किसी ग्रामीण क्षेत्र में होना चाहिये।

अतः आपसे विनम्र निवेदन है कि, इस केन्द्र को यहां से हटवाकर औद्योगिक क्षेत्र में या ग्रामीण क्षेत्र में स्थापित कराया जाये जिससे क्षेत्रवासियों का भविष्य व स्वास्थ्य उज्जवल बना रहे। बरेली शहर वायु प्रदूषण के मामले में राज्य में पांचवे स्थान पर आ चुका है और इस तरीके के केन्द्र यदि औद्योगिक क्षेत्र में लगाये जायें तो शहर के लिये अत्यधिक उपयोगी होगा।

धन्यवाद

विजेंद्र यादव

विजेंद्र यादव

09917800726

264 भीमनगर, रोड नं.1
रामनगर कालोनी, बरेली।

C-7
R.O. नं. 12
19/1/21
Sub
A.C. 10
21/1/21

प्रतिलिपी:-

1. श्रीमान प्रमुख सचिव पर्यावरण, उत्तर प्रदेश शासन।
2. महानिदेशक चिकित्सा एवं स्वास्थ्य सेवाएं उ०प्र०, लखनऊ।
3. उपनिदेशक राज्य स्तरीय इन्वायरमेंट इम्पैक्ट अधोरिटी उ०प्र०, लखनऊ।
4. मुख्य पर्यावरण अधिकारी (वृत्त - 7) उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।



उ० प्र० प्रदूषण नियंत्रण बोर्ड
क्षेत्रीय कार्यालय: 1219/1, ई-ब्लॉक राजेन्द्र नगर, बरेली-243 122
U. P. POLLUTION CONTROL BOARD
Regional Office: 1219/1, E-Block, Rajendra Nagar, Bareilly-243 122

सन्दर्भ संख्या:- 1450 / बरेली / ई-6 / 2021

दिनांक- 27/03/21

सेवा में,

मुख्य पर्यावरण अधिकारी (वृत्त-7)
उ० प्र० प्रदूषण नियंत्रण बोर्ड
लखनऊ।

विषय- मैसर्स इनविराड मेडिकेयर प्रा० लि०, ग्राम टियूलिया, निकट रोड नं० 04, परसाखेड़ा, बरेली के विरुद्ध प्रधानाचार्य दिल्ली पब्लिक स्कूल, बरेली द्वारा की गयी आई० जी० आर० एस० शिकायत, सन्दर्भ सं०-15000200063838 दिनांक-07.11.2020 की आख्या प्रेषित किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक संदर्भ ग्रहण करने की कृपा करें। उक्त सम्बन्ध में अवगत कराना है कि शिकायतकर्ता श्री वी०के० मिश्रा प्रधानाचार्य दिल्ली पब्लिक स्कूल, बरेली द्वारा मा० मुख्यमंत्री सन्दर्भ आई० जी० आर० एस० शिकायत सं०-15000200063838 दिनांक-07.11.2020 प्रेषित की गयी है। उक्त शिकायत के क्रम में संयुक्त निरीक्षण उ० प्र० प्रदूषण नियंत्रण बोर्ड, बरेली, नोडल बायोमेडिकल वेस्ट, स्वास्थ्य विभाग, बरेली तथा नगर स्वास्थ्य अधिकारी, नगर निगम, बरेली द्वारा प्रश्नगत सी० बी० डब्ल्यू० टी० एफ० एवं दिल्ली पब्लिक स्कूल, बरेली का संयुक्त रूप से दिनांक 19.01.2021 को किया गया था। उक्त संयुक्त निरीक्षण की आख्या एवं आई० जी० आर० एस० शिकायत की प्रति संलग्नकर आपके सुलभ संदर्भ एवं अग्रिम आवश्यक कार्यवाही हेतु सादर प्रेषित।

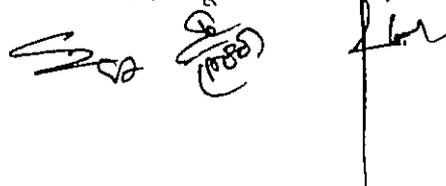
संलग्नक-उपरोक्तानुसार।

राजेश्वरी,
(रोहित सिंह)
क्षेत्रीय अधिकारी

मैसर्स इनविराड मेडिकेयर प्रा० लि०, ग्राम टियूलिया, निकट रोड नं० 04 औद्योगिक क्षेत्र, परसाखेड़ा, बरेली के विसुद्ध श्री वी०के० मिश्रा, प्रधानाचार्य, दिल्ली पब्लिक स्कूल, बरेली द्वारा आई०जी०आर०एस० सं० 15000200063838 दिनांक 07.11.2020 के माध्यम से की गयी शिकायत की संयुक्त निरीक्षण आख्या के सम्बन्ध में।

उपरोक्त संदर्भित आई०जी०आर०एस० शिकायत क्रमांक 15000200063838के क्रम में प्रश्नगत इकाई का संयुक्त निरीक्षण अद्योहस्ताक्षकर्ताओं द्वारा दिनांक 19.01.2021 को किया गया। निरीक्षण के समय प्रश्नगत इकाई के प्रतिनिधि श्री ऋषि कपूर, निदेशक एवं शिकायतकर्ता श्री वी०के० मिश्रा, दिल्ली पब्लिक स्कूल, बरेली उपस्थित थे। स्कूल के जी०पी०एस० कॉर्डिनेट 28.434452 एवं 79.347861 है। निरीक्षण एवं वार्तानुसार आख्या निम्नवत् है—

1. इकाई वर्ष 2004 से बोर्ड से अनापत्ति प्रमाण पत्र/सहमति जल एवं वायु प्राप्त किये स्थापित/संचालित थी। इकाई के जी०पी०एस० कॉर्डिनेट 28.435713 एवं 79.352269 है। इकाई द्वारा बरेली विकास प्राधिकरण, बरेली से कम्पाउन्डिंग मानचित्र सं० 08/2004 दिनांक 26.03.2004 स्वीकृत कराया गया है। जिसकी सूचना इकाई द्वारा दी गयी है। इकाई में पूर्व से ही 150कि०ग्रा०/घंटा एवं 100कि०ग्रा०/घंटा क्षमता के 02 नं० इनसीनिरेटर स्थापित है। 150कि०ग्रा०/घंटा क्षमता के इनसीनिरेटर को 100 कि०ग्रा०/घंटा क्षमता पर परिवर्तित कर लिया गया है। जिसकी सूचना इकाई द्वारा पूर्व में शपथ पत्र दिनांक 21.01.2019 के द्वारा प्रेषित की गयी है। जिसके अनुसार इकाई में स्थापित एक अन्य 100 कि०ग्रा०/घंटा क्षमता का इनसीनिरेटर को बोर्ड से बिना अनुमति प्राप्त किये संचालित न किये जाने के सम्बन्ध में उक्त शपथ पत्र में वचनबद्धता दी गयी है। इकाई में अतिरिक्त स्थापित पुराने 100कि०ग्रा०/घंटा क्षमता के इनसीनिरेटर स्टैक से सम्बन्ध नहीं पाया गया।
2. इकाई में फ्लोर वॉशिंग, वेन्चुरी स्क्रबर एवं गाड़ियों की धुलाई से जनित उत्प्रवाह के शुद्धिकरण हेतु 10 कि०ली०/दिन क्षमता का उत्प्रवाह शुद्धिकरण संयंत्र स्थापित है, जिसकी इकाईयां कमशः ऑयल एण्ड ग्रीस ट्रैप, इक्वालाइजेशन टैंक, केमिकल डोजिंग टैंक, रियेक्शन टैंक, ट्यूब सैटलर, कलेक्शन टैंक, डूअल मीडिया फिल्टर, एक्टिवेटेड कार्बन फिल्टर, क्लीयर वाटर टैंक तथा स्लज ड्राइंग बेड्स है। इसके अतिरिक्त ई०टी०पी० में उत्प्रवाह मापन हेतु इनलेट एवं आउटलेट पर फ्लोमीटर तथा विद्युत खपत हेतु एनर्जी मीटर की स्थापना की गयी है। इकाई में घरेलू उत्प्रवाह के निस्तारण हेतु सैप्टिक टैंक/सोकपिट की व्यवस्था की गयी है। इकाई में इनसीनिरेटर से जनित फ्लू गैस में वायु प्रदूषण नियंत्रण हेतु वेन्चुरी स्क्रबर, ड्रापलेट सेपरेटर, मिष्ट इलेमिनेटर तथा भूतल से लगभग 30मीटर ऊँची चिमनी स्थापित है। इकाई में ईंधन के रूप में पी.एन.जी. का प्रयोग किया जाता था।
3. इकाई से जनित परिसंकटमय प्रकृति के अपशिष्ट के सुरक्षित निस्तारण हेतु मैसर्स भारत ऑयल एण्ड वेस्ट मैनेजमेण्ट लि०, कानपुर देहात से सदस्यता प्राप्त की गयी है। इकाई में परिसंकटमय अपशिष्ट के अस्थायी सुरक्षित भण्डारण हेतु एक अलग कक्ष निर्मित है। निरीक्षण के समय उक्त कक्ष में दो पी०वी०सी० बैग में राख एकत्रित पायी गयी। इकाई में शार्प वेस्ट के निस्तारण हेतु शॉर्प इनकैप्सुलेशन पिट का निर्माण किया गया है। जिसके चिन्हाकन हेतु फैंसिंग की गयी है। निरीक्षण के समय परिसर में खुदाई करायी गयी तथा पाया गया कि किसी भी स्थल पर बायो मेडिकल वेस्ट भूमिगत दबा हुआ नहीं पाया गया।
4. इकाई में जैव चिकित्सा अपशिष्ट के संग्रहण हेतु 08 नं० जी०पी०एस० युक्त वाहन इकाई परिसर में पाये गये। इकाई में 50कि०ग्रा०/साइकिल क्षमता का 01 नं० आटोक्लेव तथा 100कि०ग्रा०/घंटा का 01 नं० श्रेडर पूर्व से स्थापित है। जिसका मेन्टीनेन्स इकाई द्वारा किया गया तथा उक्त व्यवस्थायें हेतु पृथक-पृथक पार्टिशन कर सपरेट किया गया है। श्रेडर एवं आटोक्लेव में विद्युत खपत के मापन हेतु पृथक-पृथक विद्युत मीटर स्थापित पाये गये। इकाई में प्लास्टिक वेस्ट के निस्तारण हेतु मैसर्स सागर ट्रेडिंग कंपनी, कानपुर से अनुबंध किया गया है।
5. इकाई से डी०पी०एस० स्कूल की बिल्डिंग दक्षिण-पश्चिम दिशा में लगभग 300मी० की दूरी पर स्थित है। स्कूल के प्रधानाचार्य द्वारा अवगत कराया गया कि स्कूल वर्ष 2002 से स्थापित है। जिसमें लगभग 1430 विद्यार्थी अध्ययनरत है तथा कक्षा 12वीं तक की कक्षायें संचालित की जाती है एवं सी०बी०एस०ई० से मान्यता प्राप्त है। स्कूल में बालक एवं बालिका छात्रावास की सुविधा उपलब्ध है।



6. उक्त स्कूल के प्रधानाचार्य द्वारा अवगत कराया गया कि पूर्व में संचालित उक्त बायो वेस्ट ट्रीटमेंट फैसिलिटी से प्रदूषण की कोई समस्या सामने नहीं आयी। उक्त सम्बन्ध में विगत वर्षों से कार्य कर रहे स्टाफ से प्रदूषण की समस्या के सम्बन्ध में पूछे जाने पर द्वारा अवगत कराया गया कि पूर्व में उक्त फैसिलिटी से प्रदूषण की कोई समस्या उत्पन्न हुयी, न ही उक्त सम्बन्ध में स्कूल में कोई समस्या नहीं हुयी। स्कूल के प्रधानाचार्य श्री वी०के० मिश्रा द्वारा अवगत कराया गया कि इकाई द्वारा प्रदूषण नियंत्रित होने, मेडिकल कचरा को इस प्रकार से हैण्डल किया जाये कि उनके संस्थान को पर्यावरण प्रदूषण तथा संकामक बीमारियों की उक्त फैसिलिटी से कोई समस्या न हो। साथ ही शिकायत निस्तारित किये जाने हेतु सहमति व्यक्त की गयी। स्कूल के पूरब दिशा में लगभग 350मी० की दूरी पर यू.पी.एस.आई.डी.सी. औद्योगिक क्षेत्र परसाखेड़ा स्थित है।

7. उक्त बायो मेडिकल वेस्ट फैसिलिटी के आस-पास उत्तर दिशा एवं पश्चिम दिशा में कुछ प्लॉट्स की नींव भरी हुयी पायी गयी। उक्त फैसिलिटी के आस-पास किसी भी रिहायशी कालोनी को विकसित किये जाने हेतु इस कार्यालय द्वारा सी०टी०ई० निर्गत नहीं की गयी है। पूर्व में संचालित उक्त फैसिलिटी से आस-पास के किसी भी पी०एस०सी०/सी०एच०सी० में प्रदूषण से किसी बीमारी होने की शिकायत प्राप्त नहीं हुयी है। फैसिलिटी के उत्तर दिशा में लगभग 75मी० की दूरी पर ई०वी०एम० स्टोरेज सेन्टर बनाया गया है। बरेली विकास प्राधिकरण, बरेली की महायोजना-2021 के अन्तर्गत उक्त फैसिलिटी के आस-पास का क्षेत्र रेजिडेन्सियल जोन के अन्तर्गत आच्छादित नहीं है। निरीक्षण के समय मौके पर फैसिलिटी में किसी प्रकार की दुर्गन्ध इत्यादि नहीं पायी गयी।

उपरोक्त तथ्यों को दृष्टिगत रखते हुए प्रश्नगत आई०जी०आर०एस० शिकायत क्रमांक 15000200063838 निस्तारित किये जाने योग्य है।

(सुनील कुमार)
वैज्ञानिक सहायक
उ०प्र०प्र०नि०बो०
बरेली।

(शशि विन्दकर)
सहा०पर्या०अभि०
उ०प्र०प्र०नि०बो०
बरेली।

(डा० चन्द्र पाल सिंह)
ए०सी०एम०ओ०/
नोडल बायोमेडिकल वेस्ट
स्वास्थ्य विभाग
बरेली।

(डा० अशोक कुमार)
ए०सी०एम०ओ०/
नगर स्वास्थ्य अधिकारी
स्वा० वि०/
नगर निगम
बरेली।

क्षेत्रीय अधिकारी



"Service Before Self"

Delhi Public School

(Under the aegis of the Delhi Public Society, New Delhi)

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प्रस्तावपत्र

कृषक प्रकल्प की जांच करार प्रभावी
कार्यवाही किए जाने की अपेक्षा की गई है।

दिनांक 07.11.2020

10/11/2020
(सुरेन्द्र सिंह)

सेवा में
श्रीमान मुख्यमंत्री जी
उ० प्र० सरकार

विषय - रिहायशी स्थान से जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र की स्थापना के संबंध में।
उत्तर प्रदेश शासन

महोदय,

नियेदन इस प्रकार से है कि हमारा विद्यालय रामपुर रोड पर स्थित है जिसका नाम दिल्ली पब्लिक स्कूल है जो कि सी०पी०एस०ई० बोर्ड द्वारा मान्यता प्राप्त इन्टरमीडियट विद्यालय है जिसके अन्तर्गत दो से ढाई हजार विद्यार्थी शिक्षा प्राप्त कर रहे हैं। महोदय समस्या इस प्रकार है कि हमारे विद्यालय के पीछे लगभग 200 मीटर की दूरी पर एक जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र एनविराड मेडिकोयर प्रा०सि०ग्राम टियूलिया में स्थापित है, यह केन्द्र सवा-साल से बन्द पड़ा था। यह संस्था अस्पताल के प्रदूषित संकमिit कचरे का निस्तारण करती है। इस संस्था द्वारा अस्थिताली कचरे को बिना शुद्धीकरण के खुली भूमि में फेंका जाता है। संस्था के परिसर की खुली भूमि की खुदाई करके इसकी जांच कराई जा सकती है। जो इन्होंने पूर्व में किया है। उक्त की सड़ाध समय समय पर अव भी आती रहती है। परन्तु यह जानकारी में आया है कि यह केन्द्र उ०प्र० प्रदूषण नियंत्रण विभाग द्वारा पुनः आरम्भ किया जा रहा है इस केन्द्र की घिमनी से हवा में मिलकर अत्यन्त कार्बन व दुर्गन्ध आसपास के क्षेत्र में फैलती है जिसके कारण विद्यार्थियों एवं अध्यापकों का श्वास लेने में अत्यन्त कठिनाई होती है, व विद्यालय में गन्धगी होती है।

महोदय, यह केन्द्र पूर्ण रूप से रिहायशी स्थान ग्राम टियूलिया पर स्थित है। केन्द्र से 100 मीटर की दूरी पर भारत सरकार इलेक्शन कमीशन की ई०पी०एम० मशीन रखने का गोदाम है तथा इस केन्द्र के पीछे के हिस्से से 100 मीटर की दूरी पर रिहायशी फ्लॉटिंग आरम्भ है जिसमें करीब 30 से 40 फ्लॉट फाटे गये हैं व बहुत से फ्लॉटों की युनियाम मकान बनाने हेतु मरी जा चुकी है अतः यह कहना उचित होगा कि यह केन्द्र पूर्ण रूप से रिहायशी स्थान पर स्थापित है। यह भी जागकारी उपलब्ध हुई है कि केन्द्र को लगाने के लिए सरकार द्वारा पर्यावरणीय स्वीकृति लेनी आवश्यक है जो की इस केन्द्र के पास नहीं है। अतः आपसे विनम्र नियेदन है कि, इस केन्द्र को यहाँ से हटवाकर औद्योगिक क्षेत्र में या कूरल स्थान पर स्थापित कराया जाये जो कि नियमावली CBWTF के अनुसार जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र रिहायशी स्थान से दूर होना चाहिए जिससे विद्यार्थियों एवं क्षेत्रवासियों का मविय व स्वास्थ्य उज्जवल बना रहे। बरेली शहर वायु प्रदूषण के मामले में राज्य में सातवें स्थान पर आ चुका है और इस तरीके के केन्द्र यदि औद्योगिक क्षेत्र में लगाये जाये तो शहर के लिए अत्यधिक उपयोगी होगी।

- 1 जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र से विद्यालय की दूरी के फोटो।
- 2 जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र के पास रिहायशी स्थान में फाटे जा रहे फ्लॉट के फोटो।
- 3 जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र से इलेक्शन कमीशन की EVM मशीन रखने के गोदाम के फोटो।

प्रतिस्तिपी

4. मुख्य चिकित्सा अधिकारी, बरेली।
5. जिला अधिकारी बरेली।
6. क्षेत्रीय अधिकारी उ०प्र० प्रदूषण नियंत्रण बोर्ड बरेली।
7. सदस्य सचिव महोदय, उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ।
8. महानिदेशक चिकित्सा एवं स्वास्थ्य सेवाएं उ०प्र० लखनऊ।
9. उपनिदेशक राज्य स्तरीय इन्व्हायरमेंट इम्पैक्ट अपोरिटी उ०प्र० लखनऊ।
10. मुख्य पर्यावरण अधिकारी (वायु) उ०प्र० प्रदूषण नियंत्रण बोर्ड लखनऊ।

प्रधानाचार्य

वी०के० मिश्रा
दिल्ली पब्लिक स्कूल, बरेली



Other Branches

DPS Kalyanpur Kanpur, DPS Indra Nagar, DPS Jankipuram
DPS Etawa, DPS Gomti Nagar Lucknow, DPS Saharanpur

LEGACY OF EXCELLENCE

प्राप्त लो०शि०-2
दिनांक 11 Dec 2020
अन्य



सन्दर्भ संख्या : 15000200083838

सन्दर्भ का प्रकार : शिकायत

आवेदनकर्ता का विवरण

नाम	वी०के० मिश्रा	पिता/पति का नाम	---
मोबाइल नंबर(१)	0000000000	मोबाइल नंबर(२)	---
ई-मेल	---	आधार कार्ड न.	---
पता	Panchivati 11 km Milestone rampur road rarsakhera bareilly		

आवेदन पत्र का ब्यौरा

आवेदन पत्र का संक्षिप्त ब्यौरा	रिहायशी स्थान से जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र को हटाने के संबंध में।		
संदर्भ दिनांक	07-11-2020	पूर्व सन्दर्भ(यदि कोई है तो)	
विभाग	पर्यावरण, वन एवं जलवायु परिवर्तन विभाग	शिकायत श्रेणी	अन्य प्रकरण रिहायशी स्थान से जैव चिकित्सा अपशिष्ट निस्तारण केन्द्र को हटाने के संबंध में।
स्रोत	-	प्रकृति	सामान्य
स्तर	सामान्य व्यक्ति	पद	---

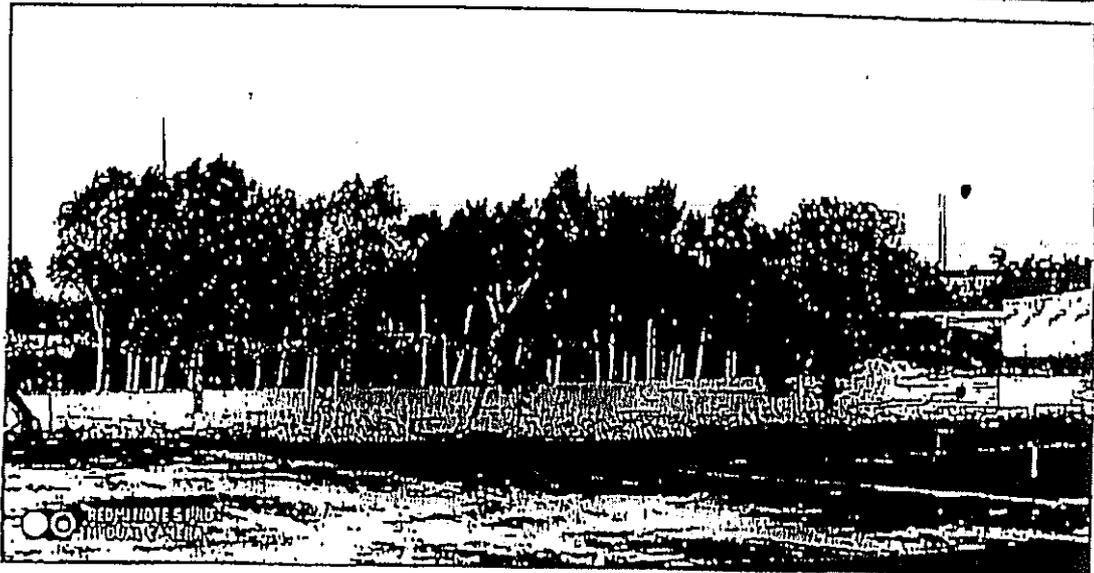
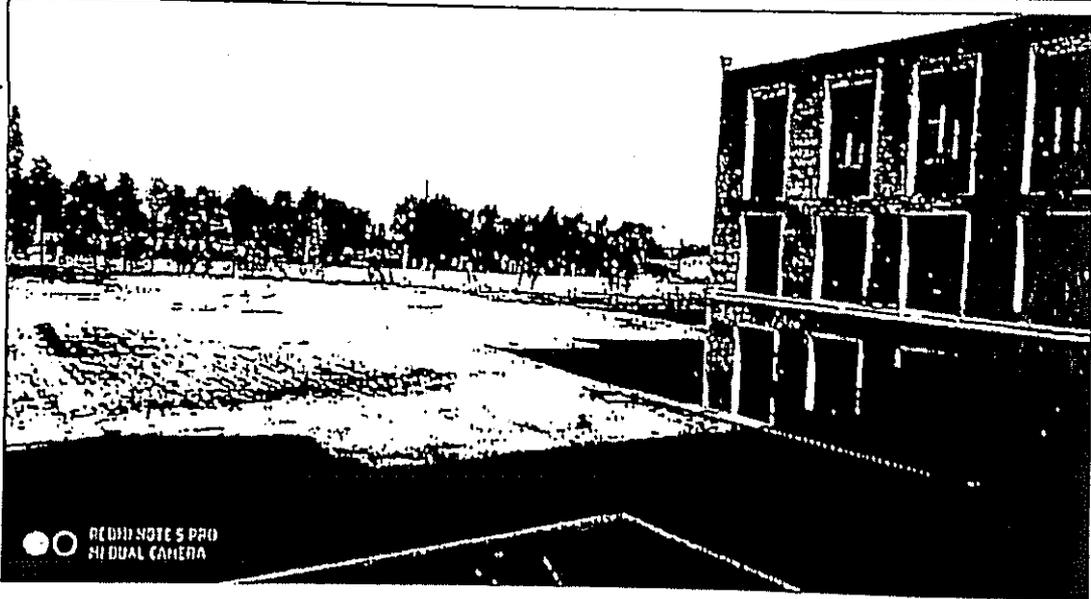
मुख्यमंत्री कार्यालय/लाभार्थी का विवरण/शिकायत क्षेत्र का

शिकायत क्षेत्र का पता	
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अग्रसारित विवरण :

क्र.स.	सन्दर्भ का प्रकार	आदेश देने वाले अधिकारी	प्राप्त/आपत्ति दिनांक	नियत दिनांक	अधिकारी को प्रेषित	आदेश	स्थिति
1	अंतरित	श्री सुरेन्द्र सिंह(विशेष सचिव मुख्यमंत्री कार्यालय)	11-12-2020	26-12-2020	अपर मुख्य सचिव/प्रमुख सचिव/सचिव -पर्यावरण, वन एवं जलवायु परिवर्तन विभाग	कृपया प्रकरण की जांच कराकर प्रभावी कार्यवाही किए जाने की अपेक्षा की गई है।	अधीनस्थ को प्रेषित
2	अंतरित	अपर मुख्य सचिव/प्रमुख सचिव/सचिव (पर्यावरण, वन एवं जलवायु परिवर्तन विभाग)	15-12-2020	26-12-2020	सचिव -प्रदूषण नियंत्रण बोर्ड	आवश्यक कार्यवाही करने का कष्ट करें एवं आख्या प्रेषित करें	कार्यालय स्तर पर लंबित

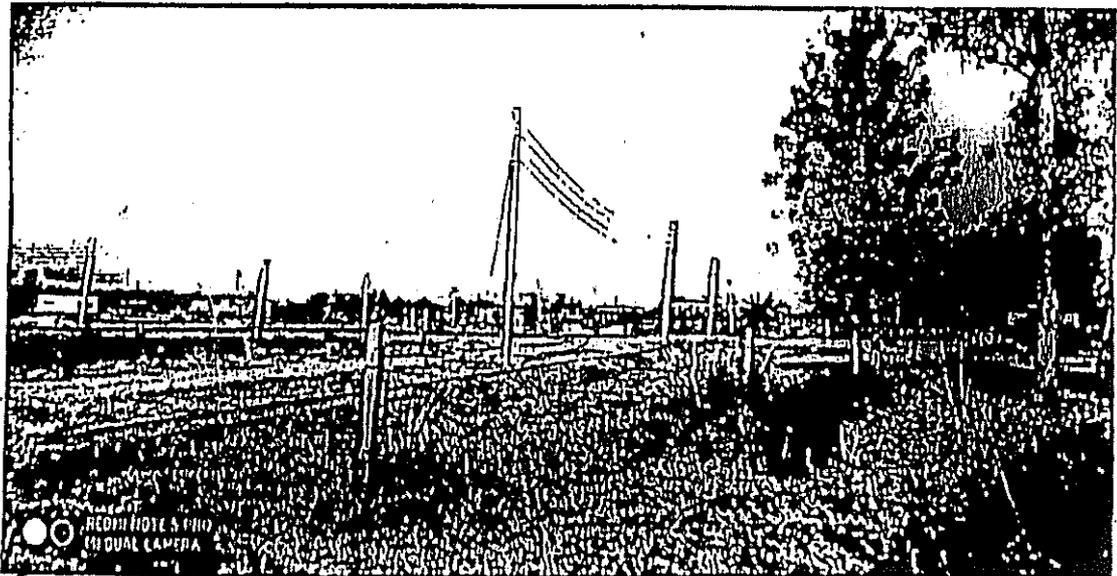
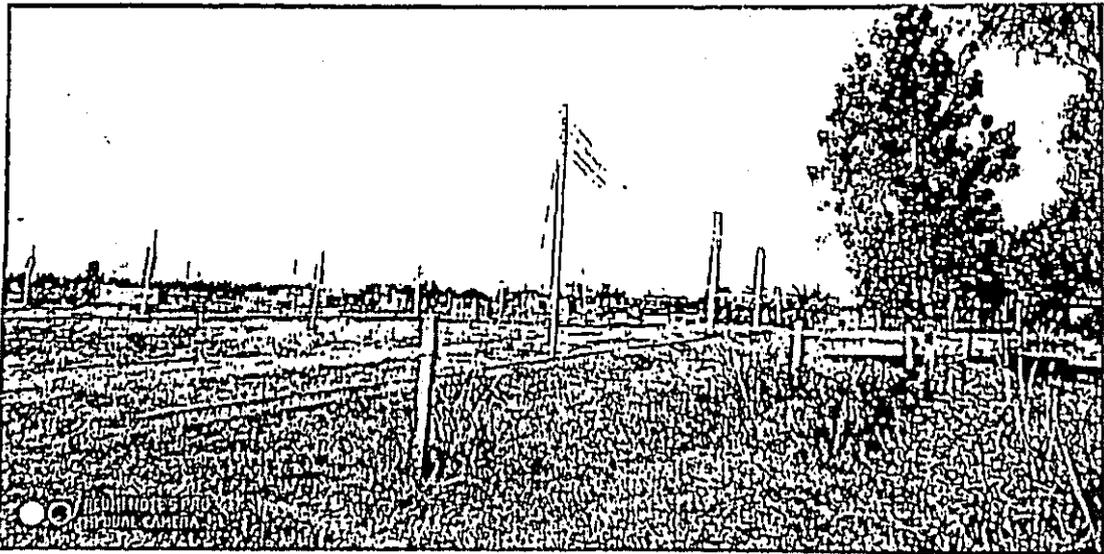
DELHI PUBLIC SCHOOL



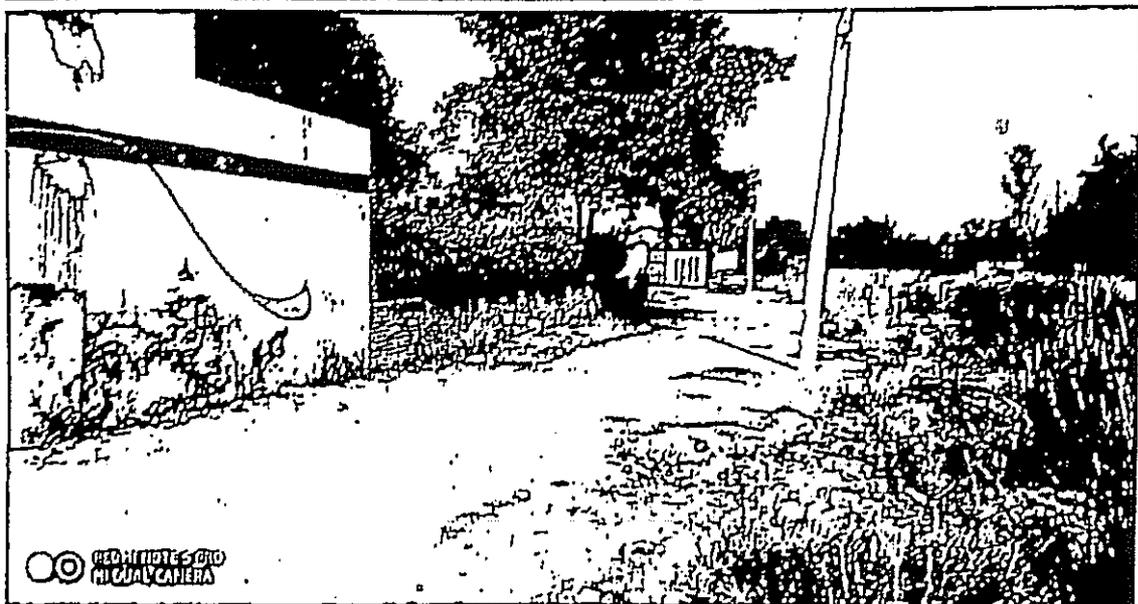
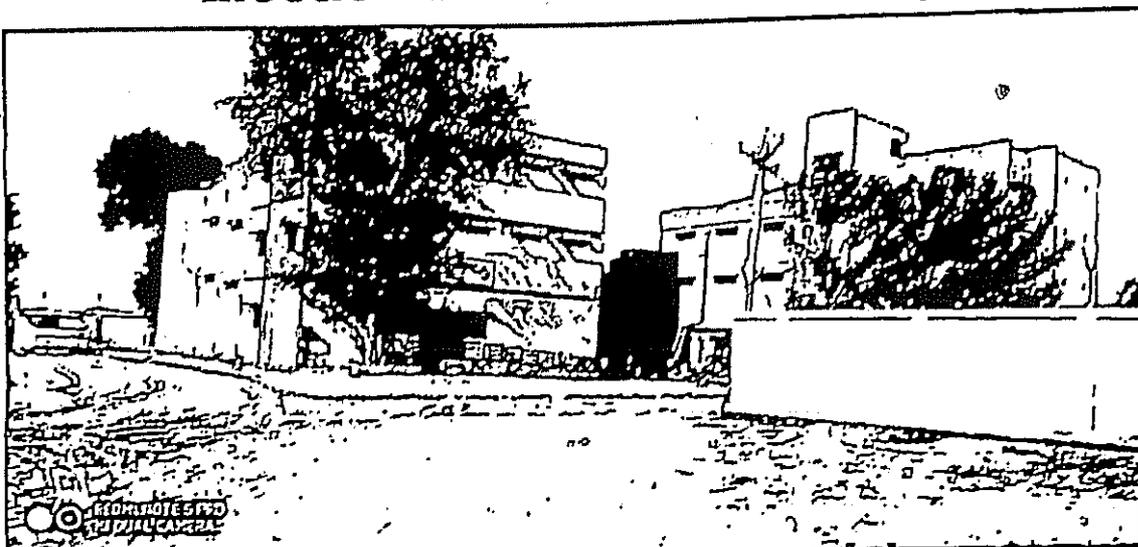
Populated Area



Residential Area



Election Commission Building



कार्यालय जिलाधिकारी, बरेली

पत्रांक 60 / ओ०ए० संख्या-76 / 2021

दिनांक 06/05/2021

आदेश

मा० एन०जी०टी० द्वारा ओ०ए० संख्या 76/2021 विपिन कश्यप बनाम एस०ई०आई०ए०ए० एवं अन्य में दिनांक 25.03.2021 में पारित आदेश के सुसंगत अंश निम्नवत् है—

1. Grievance in this application is against operation of biomedical facility by M/s. Envirad Medicare Private Ltd. at Bareilly, without requisite Environmental Clearance (EC). Applicant filed a complaint dated 13.02.2021 on which the operation of the facility was stopped but the same has started again. The facility is within 150 meters from Delhi Public School where 900 children are studying.

2. In view of the above averments, we direct the State PCB and the District Magistrate, Bareilly to look into the matter and take such remedial action as may be found necessary, following due process of law. The State PCB will be the nodal agency for coordination and compliance.

.....
A copy of this order be forwarded to the State PCB and the District Magistrate, Bareilly by e-mail for compliance.

उपरोक्त आदेश का अनुपालन सुनिश्चित कराये जाने हेतु सन्दर्भित सी०बी०डब्लू०टी०एफ० मै० इनविराड मेडिकेयर प्रा०लि०, निकट परसाखेडा, बरेली का संयुक्त निरीक्षण किये जाने हेतु निम्नानुसार समिति गठित की जाती है—

1. नामित मजिस्ट्रेट/अपर नगर मजिस्ट्रेट, बरेली। — ADM (City)
2. मुख्य चिकित्सा अधिकारी, बरेली/नामित अधिकारी।
3. नगर स्वास्थ्य अधिकारी, नगर निगम, बरेली/नामित अधिकारी।
4. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बरेली/नामित अधिकारी।

उपरोक्त संयुक्त समिति यथाशीघ्र निरीक्षण कर आख्या अद्योहस्ताक्षरी को अवगत कराते हुये सदस्य सचिव उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित किया जाना सुनिश्चित करेंगे।

जिलाधिकारी
बरेली

प्रतिलिपि:—

1. सदस्य सचिव उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को सूचनार्थ प्रेषित।
2. मुख्य चिकित्सा अधिकारी, बरेली को आवश्यक कार्यवाही हेतु।
3. नगर मजिस्ट्रेट, बरेली को आवश्यक कार्यवाही हेतु।
4. नगर स्वास्थ्य अधिकारी, नगर निगम, बरेली को आवश्यक कार्यवाही हेतु।
5. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, बरेली को इस निर्देश के साथ कि प्रकरण पर संयुक्त निरीक्षण आख्या अतिशीघ्र सदस्य सचिव उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को प्रेषित किया जाना सुनिश्चित करेंगे।

जिलाधिकारी
बरेली

Annexure-6

1. This Consent to Operate is valid for operation of Common Bio Medical Waste Treatment facility with Incinerator 100 kg per hour, Autoclave-50kg per cycle and Shredder-100 kg per hour only.
2. This Consent to Operate shall be subject to the directions and orders of Hon'ble High Court in P.I.L. Civil No. 4801/2021 Vijendera Yadav vs State of U.P. through Principal Secretary Environment Department, Lucknow and Others.
3. Unit shall ensure compliance of conditions recommended by Joint Committee constituted by District Magistrate Bareilly in compliance of orders of Honble NGT dated 25.3.2021 in O.A 76 of 2021 Vipin Kashyap vs SEIAA and Ors. as follows-
- A. Unit shall remove 100 kg per hour dismantled Incinerator outside the premises within 15 days. The Incineration capacity of the CBWTF shall not exceed 100 kg per hour.
- B. Treated effluent from ETP shall be recycled for Washing etc and no effluent shall be discharged outside premises.
- C. Unit shall mandatorily construct wind break of at least 10 mtr high from ground level in the direction of Delhi Public School within 30 days failing which the Consent to Operate shall get revoked automatically and unit shall cease to operate.
- D. Unit shall ensure compliance of Water Act 1974, Air Act 1981, Environment Protection Act 1986, Bio Medical Waste Management Rules 2016 as amended, Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 as amended and Plastic Waste Management Rules 2016 as amended.
- E. Unit shall submit the quality of Effluent and Emission discharged analysed by laboratory recognized by MoEF and CC within 02 months.
- F. Unit shall ensure compliance of orders passed by Honble High Court in WP No 4801 MB of 2021 PIL Vijendra Yadav versus State of Uttar Pradesh, Orders passed by Honble National Green Tribunal and directions of Central Pollution Control Board.
4. Unit shall undertake time bound study from Institute of Repute to assess the impact of operation of CBWTF on Delhi Public School and nearby environment within 03 months and submit Report.
5. Effluent generated from floor washing, ventury scrubber, Domestic and washing of vehicles shall be treated in effluent treatment plant of 10 KLD and treated effluent shall be used in process or irrigation land and the facility shall strictly maintain zero liquid discharge outside the premises.
6. Treated effluent shall always confirm the stipulated norms as prescribed in the Environment (Protection) Rules 1986.
7. Unit shall operate and maintain properly the installed flow meters at inlet and outlet of ETP and tubewell and shall maintain the records of ground water abstracted and treated effluent used in irrigation on land.
8. Unit shall operate and maintain the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
9. Unit shall submit the calibration certificate of online effluent and emission monitoring system within 03 month.
10. The unit shall comply with Rule-5 of Bio- Medical Waste Management Rules, 2016 as amended.
11. Unit shall operate and maintain properly the bar coding system and GPS installed in all the vehicles for transportation of bio medical waste.
12. Unit shall ensure occupational safety of its works by providing appropriate and adequate personal protective equipment.
13. Unit shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation.
14. Unit shall display details of authorization, treatment, annual report etc on its website.
15. Unit shall maintain all record for operation of Incinerator, Autoclave.
16. Unit shall comply with Rule 9 of Plastic Waste Rules 2016 as amended 2018 and the plastic waste shall be disposed through authorized recyclers.
17. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
18. Unit shall obtain NOC from CGWA/UP Ground Water Department and shall comply with Rule 10/11 of UP Ground Water (Management and Regulation) Act 2019.
19. The secondary chamber gas residence time shall be at least two seconds and the emission standards shall be met as per Schedule II of Bio Medical Waste Management Rule 2016.
20. Ash from incineration of Bio Medical Waste shall be disposed at common Hazardous Waste Treatment and disposal facility.
21. Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the Incinerator with low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel used as standby fuel only.
22. Unit shall operate and maintain the APCS in such a manner so that the ambient air quality of the

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8. Unit shall operate and maintain the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
9. Unit shall submit the calibration certificate of online effluent and emission monitoring system within 03 month.
10. The unit shall comply with Rule-5 of Bio- Medical Waste Management Rules, 2016 as amended.
11. Unit shall operate and maintain properly the bar coding system and GPS installed in all the vehicles for transportation of bio medical waste.
12. Unit shall ensure occupational safety of its works by providing appropriate and adequate personal protective equipment.
13. Unit shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation.
14. Unit shall display details of authorization, treatment, annual report etc on its website.
15. Unit shall maintain all record for operation of Incinerator, Autoclave.
16. Unit shall comply with Rule 9 of Plastic Waste Rules 2016 as amended 2018 and the plastic waste shall be disposed through authorized recyclers.
17. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
18. Unit shall obtain NOC from CGWA/UP Ground Water Department and shall comply with Rule 10/11 of UP Ground Water (Management and Regulation) Act 2019.
19. The secondary chamber gas residence time shall be at least two seconds and the emission standards shall be met as per Schedule II of Bio Medical Waste Management Rule 2016.
20. Ash from incineration of Bio Medical Waste shall be disposed at common Hazardous Waste Treatment and disposal facility.
21. Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the Incinerator with low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel used as standby fuel only.
22. Unit shall operate and maintain the APCS in such a manner so that the ambient air quality of the



UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
 Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppecb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 116226/UPPCB/Bareilly(UPPCBRO)/CTO/air/BAREILLY/2021

Dated : 14/05/2021

To ,
 Shri RISHI KAPOOR
 M/s ENVIRAD MEDICARE PRIVATE LIMITED
 ROAD NUMBER 4, PARSAKHERA INDUSTRIAL AREA, BAREILLY, BAREILLY, 243001
 BAREILLY

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. ENVIRAD MEDICARE PRIVATE LIMITED

Reference Application No. 10693995

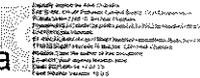
Dated : 14/05/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ENVIRAD MEDICARE PRIVATE LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
 2. This consent is valid for the period from 14/05/2021 to 31/12/2021 .
 3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .


Amit Chandra
 For and on behalf of U.P. Pollution Control Board
 Chief Environment Officer

Enclosed : As above
 (condition of consent):

Copy to: Regional Officer UPPCB Bareilly for information and to ensure the compliance of the conditions imposed in the consent order.


Amit Chandra
 Chief Environment Officer

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.
Specific Conditions:

area shall not be effected.

23.The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.

24.Unit shall submit Noise Monitoring Report of the sources and ambient noise monitoring of the unit done by MoEF & CC approved laboratory in every 3 months.

25.Unit shall submit emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory in every 3 months.

26.Unit shall submit the calibration of equipment of CBWTF such as Incinerator, autoclave on annual basis.

27.Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.

28.Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.

29.Unit shall submit treated effluent monitoring report of ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.

30.This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

Amit
Chandra

For and on behalf of U.P. Pollution Control Board .

Chief Environment Officer

Annexure-7



CONSENT ORDER

Ref No. -
139387/UPPCB/Bareilly(UPPCBRO)/CTO/water/
BAREILLY/2021

Dated : 22/12/2021

To ,

Shri RISHI KAPOOR
M/s ENVIRAD MEDICARE PRIVATE LIMITED
Road No. 4 Parsakhera, BAREILLY, 243001
BAREILLY

Sub : **Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. ENVIRAD MEDICARE PRIVATE LIMITED**

Reference Application No :13770009

Dated :22/12/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. ENVIRAD MEDICARE PRIVATE LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.22 12:09:46 +05'30'

Chief Environment Officer, Circle-7

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.22 12:10:01 +05'30'

Chief Environment Officer, Circle-7

8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This consent to operate is valid for operation of common bio medical facility with incinerator 100 kg per hour, Autoclave-50kg per cycle and Shredder-100 kg per hour only.
2. This Consent to Operate shall be effected with the directions of Hon'ble High Court in P.I.L. Civil No. 4801/2021 Vijendera Yadav vs State of U.P. through Principal Secretary Environment Department, Lucknow and Others.
3. Effluent generated from floor washing, ventury scrubber and washing of vehicles shall be treated in effluent treatment plant of 10 KLD and treated effluent shall be used in process or irrigation land and the facility shall strictly maintain zero liquid discharge outside the premises.
4. Treated effluent shall always confirm the stipulated norms as prescribed in the Environment (Protection) Rules 1986.
5. Unit shall operate and maintain properly the installed flow meters at inlet and outlet of ETP and tubewell and shall maintain the records of ground water abstracted and treated effluent used in irrigation on land.
6. Unit shall operate and maintain the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
7. Unit shall submit the calibration certificate of online effluent monitoring system within 01 month.
8. The unit shall comply with Rule-5 of Bio- Medical Waste Management Rules, 2016 as amended.
9. Unit shall operate and maintain properly the bar coding system and GPS installed in the 8 vehicles for transportation of bio medical waste.
10. Unit shall ensure occupational safety of its works by providing appropriate and adequate personal protective equipment.
11. Unit shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation;
12. Unit shall display details of authorization, treatment, annual report etc on it website.
13. Unit shall maintain all record for operation of incineration, hydroor autoclaving for a period of five years.
14. Unit shall comply with Rule 9 of Plastic Waste Rules 2016 as amended 2018 and the plastic waste shall be disposed through authorized recyclers.
15. Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.
16. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
17. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
18. Unit shall submit treated effluent monitoring report of ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.
19. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.22 12:10:11 +05'30'

Chief Environment Officer, Circle-7



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
139385/UPPCB/Bareilly(UPPCBRO)/CTO/air/BAREILLY/2021

Dated : 22/12/2021

To ,

Shri RISHI KAPOOR
M/s ENVIRAD MEDICARE PRIVATE LIMITED
Road No. 4 Parsakhera, BAREILLY, 243001
BAREILLY

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. ENVIRAD MEDICARE PRIVATE LIMITED

Reference Application No. 13770004

Dated : 22/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ENVIRAD MEDICARE PRIVATE LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board
NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.22 12:10:27 +05'30'
Chief Environment Officer

Enclosed : As above
(condition of consent):

Copy to: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order.

NISHI KUMAR CHAUHAN Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.22 12:10:35 +05'30'

Chief Environment Officer

9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.
Specific Conditions:**

1. This consent to operate is valid for operation of common bio medical facility with incinerator 100 kg per hour, Autoclave-50kg per cycle and Shredder-100 kg per hour only.
2. This Consent to Operate shall be effected with the directions of Hon'ble High Court in P.I.L. Civil No. 4801/2021 Vijendera Yadav vs State of U.P. through Principal Secretary Environment Department, Lucknow and Others.
3. Unit shall operate and maintain the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.
4. The unit shall comply with Rule-5 of Bio- Medical Waste Management Rules, 2016 as amended.
5. Unit shall operate and maintain properly the bar coding system and GPS installed in the vehicles for transportation of bio medical waste.
6. Unit shall ensure occupational safety of its works by providing appropriate and adequate personal protective equipment.
7. Unit shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation;
8. Unit shall display details of authorization, treatment, annual report etc on it website.
9. Unit shall maintain all record for operation of incineration, hydro autoclaving for a period of five years.
10. Unit shall comply with Rule 9 of Plastic Waste Rules 2016 as amended 2018 and the plastic waste shall be disposed through authorized recyclers.
11. The secondary chamber gas residence time shall be at least two seconds and the emission standards shall be met as per Schedule II of Bio Medical Waste Management Rule 2016.
12. Ash from incineration of Bio Medical Waste shall be disposed at common Hazardous Waste Treatment and disposal facility.
13. Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.
14. Unit shall operate and maintain the APCS in such a manner so that the ambient air quality of the area shall not be effected.
15. Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com.
16. The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986.
17. Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.
18. Unit shall submit emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory in every 3 months.
19. This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid.

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .
NISHI KUMAR CHAUHAN
Digitally signed by NISHI KUMAR CHAUHAN
Date: 2021.12.22 12:10:45 +05'30'
Chief Environment Officer



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13598/UPPCB/Bareilly(UPPCBRO)/HWM/BAREILLY/2021

Dated :16/05/2021

To,

M/s ENVIRAD MEDICARE PRIVATE LIMITED

ROAD NUMBER 4, PARSAKHERA INDUSTRIAL AREA, BAREILLY, BAREILLY, 243001

Tehsil :Bareilly

District :BAREILLY

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13598 and 16/05/2021 .
2. Reference of application (No. and date) 10693973 and 03/01/2021 .
3. Mr RISHI KAPOOR of M/s ENVIRAD MEDICARE PRIVATE LIMITED is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at ROAD NUMBER 4, PARSAKHERA INDUSTRIAL AREA, BAREILL .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
I	Schedule I (Category 37.2) Incineration Ash	TSDF	15 Kg per day

1. The authorization shall be valid for a period of 15/05/2026 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .



D. Unit shall ensure compliance of Water Act 1974, Air Act 1981, Environment Protection Act 1986, Bio Medical Waste Management Rules 2016 as amended, Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 as amended and Plastic Waste Management Rules 2016 as amended.

E. Unit shall submit the quality of Effluent and Emission discharged analysed by laboratory recognized by MoEF and CC within 02 months.

F. Unit shall ensure compliance of orders passed by Honble High Court in WP No 4801 MB of 2021 PIL Vijendra Yadav versus State of Uttar Pradesh, Orders passed by Honble National Green Tribunal and directions of Central Pollution Control Board.

Failure to comply above shall lead to automatic revocation of Authorization and unit shall cease to operate.

7. Unit shall ensure compliance of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 failing which the Authorization shall be automatically revoked and unit shall cease to operate.

8. Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.

9. Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.

10. This Authorization shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Authorization shall become valid.

(Authorized Signatory)

Amit
Chandra

Digitally signed by Amit Chandra
DN: cn=Amit Chandra, o=U.P. Pollution Control Board,
ou=U.P. Pollution Control Board, email=amitchandra@uppcb.gov.in,
c=IN, postalCode=226001, serialNumber=1, uri=http://www.uppcb.gov.in,
dnQualifier=U.P. Pollution Control Board, email=amitchandra@uppcb.gov.in,
c=IN, postalCode=226001, serialNumber=1, uri=http://www.uppcb.gov.in,
dnQualifier=U.P. Pollution Control Board

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Bareilly for information and necessary action .

Amit
Chandra
CEO/EE, I/C Circle

Digitally signed by Amit Chandra
DN: cn=Amit Chandra, o=U.P. Pollution Control Board,
ou=U.P. Pollution Control Board, email=amitchandra@uppcb.gov.in,
c=IN, postalCode=226001, serialNumber=1, uri=http://www.uppcb.gov.in,
dnQualifier=U.P. Pollution Control Board



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone :2400852, 2400851, Fax:0651- 2400850

<http://www.uppcb.com/>

FORM III (See Rule 10) AUTHORISATION

(AUTHORISATION FOR OPERATING A FACILITY FOR COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIOMEDICAL WASTES)

- File no. of authorisation and date of issue: No:- 13770167 and Date:-28/12/2021
- M/s ENVIRAD MEDICARE PRIVATE LIMITED, RISHI KAPOOR an occupier or operator of the facility located at Road No. 4 Parsakhera, BAREILLY, 243001 is hereby granted an authorisation for:

Generation, segregation

Collection



Storage

Transportation



Reception

Use

Recycling

Offering for sale

Packaging

Transfer

Treatment or Processing or Conversion

Disposal or destruction



Any other form of handling

- M/s ENVIRAD MEDICARE PRIVATE LIMITED is hereby authorized for handling of biomedical waste as per the capacity given below:
 - Number of beds of HCF:
 - Number of health care facilities covered by CBMWTF:
 - Installed treatment and disposal capacity:
 - Area or distance covered by CBMWTF:
 - Quantity of Biomedical waste handled, treated or disposed: 8320 kg per month
- This authorisation shall be in force for a period of Years from the date of issue.
- The authorization shall be valid for till 31/12/2025
- This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

NISHI KUMAR
CHAUHAN

Digitally signed by NISHI
KUMAR CHAUHAN
Date: 2022.01.03 17:39:21
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Specific Conditions:

1. This Authorization is valid for operation of Common Bio Medical Waste Treatment facility with Incinerator 100 kg per hour, Autoclave-50kg per cycle and Shredder-100 kg per hour only.
2. This Authorization shall be subject to the directions and orders of Hon'ble High Court in P.I.L. Civil No. 4801/2021 Vijendera Yadav vs State of U.P. through Principal Secretary Environment Department, Lucknow and Others.
3. Unit shall comply with Rule-5 of Bio Medical Waste Management Rules 2016 and the Guidelines for Handling, Treatment and Disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients.
4. Report to SPCBs/PCCs about receiving of waste from COVID-19 isolation wards / Quarantine Camps / Quarantined homes / COVID-19 Testing Centers;
5. Unit shall ensure regular sanitization of workers involved in handling and collection of biomedical waste;
6. Workers shall be provided with adequate PPEs including three layer masks, splash proof aprons/gowns, nitrile gloves, gum boots and safety goggles;
7. Use dedicated vehicle to collect COVID-19 ward waste. It is not necessary to place separate label on such vehicles;
8. Vehicle should be sanitized with sodium hypochlorite or any appropriate chemical disinfectant after every trip.
9. COVID-19 waste should be disposed-off immediately upon receipt at facility.
10. In case it is required to treat and dispose more quantity of biomedical waste generated from COVID-19 treatment, CBWTF may operate their facilities for extra hours, by giving information to SPCBs/PCCs.
11. Unit shall maintain separate record for collection, treatment and disposal of COVID-19 waste.
12. Unit shall not allow any worker showing symptoms of illness to work at the facility. May provide adequate leave to such workers and by protecting their salary.
13. Unit shall register on 'COVID19BWM' Tracking App developed by CPCB and also ensure Copy To: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order. Amit Chandra Chief Environment Officer registration of Waste Handler (with vehicle) for entering the data of COVID-19 biomedical waste received and disposed.
14. Provide training to Waste handlers on infection prevention measures, hand hygiene, respiratory etiquettes, social distancing, use of PPE, etc. via videos and demonstrations etc. translated in local language. Sanitation workers more than 50-yr of age should be posted for management of non-COVID waste.
15. Unit shall operate and maintain properly the bar coding system and GPS installed in all the vehicles for transportation of bio medical waste.
16. Unit shall ensure occupational safety of its works by providing appropriate and adequate personal protective equipment.
17. Unit shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation.
18. Unit shall display details of authorization, treatment, annual report etc on its website.
19. Unit shall maintain all record for operation of Incinerator, Autoclave.
20. Ash from incineration of Bio Medical Waste shall be disposed at common Hazardous Waste Treatment and disposal facility.
21. Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the Incinerator with low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel used as standby fuel only.

Annexure-8



Ais...

(Signature)

REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
E-1219/1, E-Block Rajendra Nagar, Awasth Vikas Colony, Post-Izzat Nagar, Bareilly

Stack Emission Test Report

Ref No.19595409/Bareilly/2023

Date: 24/01/2023

- 1- Name & Address of Industry: ENVARAD MEDICARE PVT LTD
- 2- Sample Collected By: Vimal Rajput ,ASO
- 3- Date of Monitoring: 24/01/2023
- 4- Source of Sampling: Stack
- 5- Stack attached to: Incinerator
- 6- Stack Height: 30.0m
- 7- Total No. of Boiler: 1
- 8- Capacity of Boiler: 100 kg/hr
- 9- Fuel used: PNG
- 10- Quantity of Fuel used: 35 m³/hr
- 11- Flue Gas Velocity: 6.82 m/sec
- 12- Air Pollution Control Device: Wet Scrubber
- 13- Other remarks (if any): N.A
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	SPM	mg/Nm ³	43.63	50.0

Analysed by-
[Sunil Kumar SA]

Authorised Signatory-

VIMAL
KUMAR
RAJPUT

Vimal Rajput (ASO)

ROHIT SINGH
Digitally signed
by ROHIT SINGH
Date:
2023.01.25
15:06:23 +05'30'

Regional Officer

Annexure-9



9
C

REGIONAL LABORATORY BAREILLY
UTTAR PRADESH POLLUTION CONTROL BOARD
E-1219/1, E-Block Rajendra Nagar, Awas Vikas Colony, Post-Izzat Nagar, Bareilly

TEST REPORT: WASTE WATER LABORATORY

Ref No: 19595425/Bareilly/2023

- 1- Name of Industry: ENVIRAD MEDICARE PVT LTD
- 2- Address of Industry: ENVIRAD MEDICARE PVT. LTD., ROAD NO.-04, PARSAKHERA, INDUSTRIAL AREA, BAREILLY City BAREILLY Block Bareilly District BAREILLY, BAREILLY,23001
- 3- District: Bareilly
- 4- Description about sampling point: Final Outlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Vimal Rajput ASO & S.B dwivedi MA
- 7- Colour and Odour: Colourless Odourless
- 8- Quantity and Packing: 2 litre plastic jericin
- 9- Date of Sample Collection: 23/01/2023
- 10- Analysis Indented by: RO Bareilly
- 11- Date of sample receipt in Lab: 23/01/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH,4500 H B Electronic method	-	7.3	6.5-8.5	02-12
Suspended Solids , 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	68.0	100.0	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	1420.0	2000.0	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	16.0	30.0	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	64.0	250.0	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules,1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards,refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Sunil Kumar(SA)]

Authorized by
VIMAL RAJPUT
KUMAR
RAJPUT
Vimal Rajput (ASO)

ROHIT SINGH
Digitally signed
by ROHIT SINGH
Date: 2023.01.27
13:15:43 +05'30'

Regional Officer

Annexure-10



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 3 (B)
[See Rule 8(1)]

Certificate of Registration of User for Abstraction of Ground Water
{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202108000848

Name of the Owner	RISHI KAPOOR		
Company Name कंपनी का नाम	Envirad Medicare Pvt Ltd.	Company Address कंपनी का पता	Road No 4 Parsakhera Industrial Area, Gram Tuliya,
Address of the Applicant	ROAD NO. 4, PARSAKHERA, NEAR KEYS BISCUIT FACTORY, BAREILLY	Application Form Serial No.	BRLY0821RIN0039
Date of Submission	27/08/2021	Specimen Signature	

Location Particulars

District	Bareilly	Block	FATEHGANJ
Plot No./Khasra No.	Road No 4 Parsakhera Industrial Area	Municipality/Corporation	No
Ward No./Holding No.			N/A

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	10/06/2011		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	46.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	1.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	1.00
Date of Energization (In Case of Electric Pump)	15/06/2011		

This certificate of registration is issued on the basis of the information furnished by the applicant subject to the conditions stated overleaf.

Conditions

1. For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix water meters, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
2. The District Ground Water Management Council reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
3. In case of any change of ownership of the existing well, fresh registration has to be obtained.
4. No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the District Ground Water Management Council. Any deviation in this regard shall lead to cancellation of this registration.
5. In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
6. Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
7. **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows:

- o The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- o The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- o No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- o The measuring frequency should be monthly and accuracy of measurement should be up to-cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care off.
8. Any other condition(s) that may be imposed by the District Ground Water Management Council.

This certificate is electronically generated and does not require digital signature

Annexure-11

Comprehensive Status of M/s Envirad Medicare Pvt. Ltd., Road No. 4, Parsakhera Industrial Area, Bareilly (matter concerned with Ho'nble NGT orderdated 07.01.2022 Passed in OA No. 180/2021).

1.	Name & Address of Industry	M/s Envirad Medicare Pvt. Ltd., Road No.4, Parsakhera Industrial Area, Bareilly
2	Date of Inspection	23.01.2023
3	Nature of Industry	CBWTF
4	Category of Industry L/M/S	Small
5	Operational Status	Operational
6	Capacity of Incinerator	100Kg/Hr.
7	Capacity of Autoclave	50 Kg. /Cycle
8	Capacity of Shredder	100Kg/Hr.
9	By Product	Nil
10	Status of Water Consent	Granted vide letter No. 139387/UPPCB/BAREILLY(UPPCBRO)/CTO/WATER/BAREILLY/2021 DATED 22.12.2021 Up to 31.12.2025
	Compliance Status	Complied
11	Status of Air Consent	139385/UPPCB/BAREILLY(UPPCBRO)/CTO/AIR/BAREILLY/2021 DATED 22.12.2021 Up to 31.12.2025
	Compliance Status	Complied
12	Status of Hazardous Authorization	13598/UPPCB/BAREILLY(UPPCBRO)/HWM/BAREILLY/2021 DATED 16.05.2021 Up to 15.05.2026
	Compliance Status	Complied
13	Status of BMW Authorization	Granted Authorization No. 13770167 dated 28.12.2021 Up to 31.12.2025
	Compliance Status	Complied, Compliance report submitted by the CBWTF
14	Source of Water	Tube well for the extraction of Ground water.
15	Utilization of Water Process/Floor Washing/ Cooling/ Boiler etc.	Cooling /Wet Scrubber and DomesticUse
16	Details of ETP Installed (Mention of ETP Units)	Oil & Grease Trap, Equalization tank, Chemical Dosing Tank, Reaction Tank, Tube settler, Collection Tank, Dual Media Filter, Carbon Media Filter, Clear Water Storage Tank, Sludge drying beds.
17	Effluent Quantity (KL/Day)	10 KL/Day

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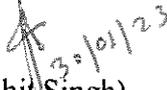
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18	Quality of Treated Effluent	As per the prescribed norms, analysis report dated 27-01-2023 pH-7.3, BOD-16mg/L, COD-64 mg/L, TDS-1420 mg/L, TSS-68 mg/L,
19	Point of Discharge and Final Discharge	Recycled in venturi Scrubber and Green Belt.
20	STP Status for domestic Effluent	Septic tank/Soak pit.
21	Whether unit has taken permission from CGWA for ground water extraction (Yes/No)	Yes, Permission obtain from the District Ground Water Authority, Barerilly. Reg. No. 202108000848 dated 27.08.2021
22	Whether water meter installed on tube well	Installed
23	Source of Air Pollution	Incinerator, DG Sets
24	Details of Fuel Used	PNG
25	Details of APCS & Stack Height	Venturi Scrubber, Droplets Separator, Mist eliminator and Stack Height 30 meter from Ground Level. Online Continuous Emission Monitoring System. Stack Monitoring report dated 24-01-2023. Concentration of SPM 43.63 mg/Nm ³ . Which is within the standard specified by the Board.
26	Details of DG Set (Whether installed acoustic enclosure)	65 KVA acoustic enclosures installed.
27	Quantity of Hazardous Waste(Ton/Day)	15.0 Kg/Day, Agreement made for disposal with M/s Bharat Oil and waste management ltd. Kumbi Akabarpur road, Kanpur Dehat.
28	Whether any Bypass arrangement	No Bypass arrangement.
29	Any other specific remarks	<ol style="list-style-type: none"> UP Pollution Control Board has been imposed Environmental Compensation. Vide letter No. H53381/C-7/W-2/13/2020 Dated 30.09.2020 Rs. 32,98,750.00. CBWTF deposited Environmental Compensation Rs. 3300416.00. In compliance of Hon'ble NGT order dated 30-09-2022 in O.A. No. 720/2022 monitoring committee constituted vide letter no 976/NGT O.A. No. 720/2022/2023 dated 09-01-2023 by the District Magistrate, Bareilly.

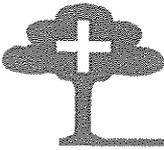

(V.K. Rajput)
A.S.O
UPPCB
Bareilly


(Harpal Singh)
ACMO
Bareilly


(Rohit Singh)
R.O.
UPPCB, BAREILLY


(Rakesh Kumar Gupta)
City Magistrate
Bareilly

30-01-2023



ENVIRAD MEDICARE PVT. LTD.

COMMON BIO-MEDICAL WASTE TREATMENT FACILITY

~~Plot No. 581, Kali Park, Bareilly (U.P.) - 243001~~

Plant Address : Road - 4, Parsakhera Industrial Area, Bareilly (U.P.) - 243001

Ph.: 7217455998, 0581-3556648 | E-mail : enviradmedicare@gmail.com | Web : www.enviradmedicare.com

Corporate Office Address : Opp. NeelKamal Saree House, Naya Tola Shivaji Marg, Bareilly.

P. R. copy
Su
03/11/23

Date: 02/01/2023

To,

CEO-7
Uttar Pradesh Pollution Control Board
Lucknow, Uttar Pradesh

Subject- Submission of Compliance Report of Consent under section 25/26 of the Water (Prevention and control of Pollution) Act, 1974 (as amended)

Respected Sir,

With reference of above mentioned subject and consent conditions, we are submitting our compliance report for your review. Required supporting documents are also attached for your reference & records.

Further, I would like to inform that other consent conditions will also be maintained and complied within the stipulated timeframe.

Hope above is fulfilling your requirements.

CC TO-

1. RO, UP Pollution Control Board, Bareilly
2. MS, UPPCB, Lucknow

Thanks and Regards

For ENVIRAD MEDICARE
PVT. LTD.
M/S ENVIRAD MEDICARE PVT. LTD.
Mobile : 7217455998
Authorized Signatory

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**M/s ENVIRAD MEDICARE PRIVATE LIMITED,
ROAD NUMBER 4, PARSAKHERA INDUSTRIAL AREA, BAREILLY, 243001**

Compliance Report of Consent under section 25/26 of the Water (Prevention and control of Pollution) Act, 1974 (as amended)

S. No.	Conditions of Consent	Action Taken
General Condition		
1.	This consent is valid only for the approved production capacity of CBWTF	As per the consent condition, CBWTF will operate within the sanctioned capacity
2.	The quantity of maximum daily effluent discharge should not be more than the following : (Industrial= 10 KLD)	The daily maximum industrial effluent discharged quantity will be less than 10 KLD
3.	Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.	Same will be followed
4a.	The domestic effluent should be treated in treatment plant so that should be in conformity with the following norms dated treated effluent.	Same will be followed. Domestic discharge quantity is approx. 0.1 KL/day and septic tank provided.
4 b.	The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.	Parameters of treated effluent will comply the norm and ETP test report from MOEF&CC accredited lab is attached. (Supporting documents are attached as Annexure-1)
5.	Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipment's etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory.	Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipment's etc will treat in Effluent Treatment Plant.
6.	The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry	Same will be followed
7.	The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.	Same will be followed

For ENVIRAD MEDICARE
PVT. LTD.

Authorised Signatory

Compliance Report of Pollution Consent Order of M/s Envirad Medicare Private Limited 1

75

8.	The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.	Same will be followed
9.	The Unit will file the renewal application at least 2 months prior to the expiry of this Order.	Unit will file the renewal application at least 2 months prior to the expiry of this Order.
Specific Conditions:		
1	This Consent to Operate is valid for operation of Common Bio Medical Waste Treatment facility with Incinerator 100 kg per hour, Autoclave-50kg per cycle and Shredder-100 kg per hour only.	As per the consent condition, CBWTF is will operate within the sanctioned capacity.
2	This Consent to Operate shall be subject to the directions and orders of Hon'ble High Court in P.I.L. Civil No. 4801/2021 Vijendera Yadav vs State of U.P. through Principal Secretary Environment Department, Lucknow and Others.	Same will be followed
3	Effluent generated from floor washing, ventury scrubber and washing of vehicles shall he treated in effluent treatment plant of 10 KLD and treated effluent shall be used in process or irrigation land and the facility shall strictly maintain zero liquid discharge outside the premises.	Treated effluent will not be discharged outside the premises. Treated effluent will be used in vehicle washing, irrigation, gardening, landscaping and other industrial uses.
4	Treated effluent shall always confirm the stipulated norms as prescribed in the Environment (Protection) Rules 1986.	Treated effluent will always confirm the stipulated norms as prescribed in the Environment (Protection) Rules 1986. ETP test report from MOEF & CC accredited lab is attached as Annexure 1.
5	Unit shall operate and maintain properly the installed flow meters at inlet and outlet of ETP and tube well and shall maintain the records of ground water abstracted and treated effluent used in irrigation on land. Treated effluent shall always confirm the stipulated norms as prescribed in the Environment (Protection) Rules 1986.	Flow meters have been installed at ETP inlet and outlet point. Flow meter is also installed at bore well to monitor the quantity. Log sheet will be prepared on daily basis. The supporting documents have been annexed in the previous compliance report.
6	Unit shall operate and maintain the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.	Flow meters have been installed at ETP inlet and outlet point and same daily waste water treated and utilized in process is being noted, since our facility ZLD. Not a single drop of water is discharged outside the premises.
7	Unit shall submit the calibration certificate of online effluent monitoring system within 01 month.	Flow meters have been installed at ETP inlet and outlet point and same daily waste water treated and utilized in process is being noted, since our facility ZLD. Not a single drop of water is discharged outside the premises.
8	The unit shall comply with Rule-5 of Bio- Medical Waste Management Rules, 2016 as amended.	Same will be followed

9	Unit shall operate and maintain properly the bar coding system and GPS installed in the 8 vehicles for transportation of bio medical waste.	GPS has been installed in all the vehicles for transportation of bio medical waste. Contract has been awarded for operating and maintaining of the bar coding system. The supporting documents have been annexed in the previous compliance report.
10	Unit shall ensure occupational safety of its works by providing appropriate and adequate personal protective equipment.	All necessary precautionary measures will take in respect to the health safety
11	Unit shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation.	Log sheet is being prepared and maintained accordingly.
12	Unit shall display details of authorization, treatment, annual report etc. on its website	No website is being maintained yet. This condition will comply at the time of website preparation.
13	Unit shall maintain all record for operation of Incineration, hydro or autoclaving for a period of five years.	Log sheet is being prepared and maintained accordingly.
14	Unit shall comply with Rule 9 of Plastic Waste Rules 2016 as amended 2018 and the plastic waste shall be disposed through authorized recyclers.	As per the applicable rule, plastic waste be disposed only through authorized recyclers.
15	Unit shall identify recipient drains/ rivulets and their u/s & d/s location in consultation with UPPCB and shall carry out monthly monitoring of identified recipient drains at u/s & d/s location through lab recognized under Environment (Protection) Act, 1986 and shall submit the analysis report on monthly basis by 10th of every month to CPCB and UPPCB.	This will be maintained with consultation of UPPCB
16	Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com	Approx. 50 percent areas have been developed as green belt. Same will be maintained.
17	Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.	Same will be complied.
18	Unit shall submit treated effluent monitoring report of ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory in every 3 months.	Unit is submitting treated effluent monitoring report of ETP and ground water quality of premises as well as of the irrigated area done by MoEF & CC approved laboratory within the stipulated time period of 3 months. (Supporting documents are attached as Annexure-1)

For ENVIRAD MEDICARE
PVT. LTD.

Authorized Signatory

Compliance Report of Pollution Consent Order of M/s Envirad Medicare Private Limited³

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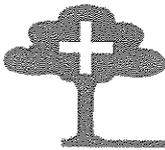
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19	This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid	Same will be complied.
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FOR ENVIRAD MEDICARE
PVT. LTD.


Authorised Signatory



ENVIRAD MEDICARE PVT. LTD.

COMMON BIO-MEDICAL WASTE TREATMENT FACILITY

Plant Address : Road - 4, Parsakhera Industrial Area, Bareilly (U.P.) - 243001

Ph.: 7217455998, 0581-3556648 | E-mail : enviradmedicare@gmail.com | Web : www.enviradmedicare.com

Corporate Office Address : Opp. NeelKamal Saree House, Naya Tola Shivaji Marg, Bareilly.

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Date: 02/01/2023

To,

CEO-7
Uttar Pradesh Pollution Control Board
Lucknow, Uttar Pradesh

Subject-Submission of Compliance Report of Air Consent under the Air (Prevention and control of Pollution) Act, 1981 (as amended).

Respected Sir,

With reference of above mentioned subject and consent conditions, we are submitting our compliance report for your review. Required supporting documents are also attached for your reference & records.

Further, I would like to inform that other consent conditions will also be maintained and complied within the stipulated timeframe.

Hope above is fulfilling your requirements.

CC TO-

1. RO, UP Pollution Control Board, Bareilly
2. MS, UP PCB, Lucknow

Thanks and Regards

FOR ENVIRAD MEDICARE
PVT. LTD.

[Signature]
Authorized Signatory

M/S ENVIRAD MEDICARE PVT. LTD.

Mobile: 7217455998

**M/s ENVIRAD MEDICARE PRIVATE LIMITED,
ROAD NUMBER 4, PARSAKHERA INDUSTRIAL AREA, BAREILLY, 243001**

**Compliance Report of Consent under section 21/22 of the Air (Prevention and control of Pollution)
Act, 1981 (as amended)**

S. No.	Conditions of Consent	Action Taken
General Condition		
1	This consent is valid only for the approved production capacity of CBWTF	As per the consent condition, CBWTF is being operated under the sanctioned capacity.
2	This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.	Same will be followed
3 a.	The maximum rate of emission of flue gas should not be more than the emission norms for the stacks	Maximum rate of emission of flue gas will not be more than the emission norms for the stacks as per the CPCB guideline.
3 b.	Air Pollution Source Details Incinerator & DG set of 65 KVA	There is only Incinerator & DG set of 65 KVA is present in premises.
3c.	The emissions by various stacks into the environment should be as per the norms of the Board.	Emissions by various stacks into the environment will be as per the norms of the Board
4	Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory.	Quantity of other pollutants will also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory.
5	The equipment for air pollution control system and monitoring, as proposed by the industry and approved by the Board should be installed in their premises itself.	Same have been followed
6	The modification or installation in the existing pollution control equipment should be done only by prior approval of Board.	Modification or installation in the existing pollution control equipment will be done only after prior approval of Board.

For ENVIRAD MEDICARE
PVT. LTD.

Compliance Report of Air Consent Ref No. - 139385/UPPCB/Bareilly (UPPCBRO)/CTO/air/BAREILLY/2021 1

7	The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .	Same are being followed.
8	Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory.	Unit has provided provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory.
9	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	Stack emission sampling and analysis has been done & had been attached in the previous compliance report of 30 days. Point wise compliance report of Consent is being provided.
Specific Conditions:		
1	This Consent to Operate is valid for operation of Common Bio Medical facility with Incinerator 100 kg per hour, Autoclave-50kg per cycle and Shredder-100 kg per hour only.	As per the consent condition, CBWTF is being operated under the sanctioned capacity.
2	This Consent to Operate shall be effected with the directions and orders of Hon'ble High Court in P.I.L. Civil No. 4801/2021 Vijendera Yadav vs State of U.P. through Principal Secretary Environment Department, Lucknow and Others.	Same will be followed.
3	Unit shall operate and maintain the installed online effluent monitoring system at the outlet of ETP and ensure the connectivity to the servers of CPCB and UPPCB.	Flow meters have been installed at ETP inlet and outlet point and same daily waste water treated and utilized in process is being noted, since our facility ZLD. Not a single drop of water is discharged outside the premises.
4	The unit shall comply with Rule-5 of Bio- Medical Waste Management Rules, 2016 as amended.	Same is being complied.
5	Unit shall operate and maintain properly the bar coding system and GPS installed in all the vehicles for transportation of bio medical waste.	GPS has been installed in all the vehicles for transportation of bio medical waste. Contract has been awarded for operating and maintaining of the bar coding system. The supporting documents have been annexed in the previous compliance report.
6	Unit shall ensure occupational safety of its works by providing appropriate and adequate personal protective equipment.	All necessary precautionary measures are taken in respect to the occupational health & safety.

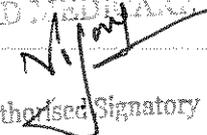
7	Unit shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation.	Log sheet is being maintained accordingly.
8	Unit shall display details of authorization, treatment, annual report etc on its website	Same will be followed.
9	Unit shall maintain all record for operation of Incineration, hydro autoclaving for a period of five years.	Log sheet is being maintained accordingly.
10	Unit shall comply with Rule 9 of Plastic Waste Rules 2016 as amended 2018 and the plastic waste shall be disposed through authorized recyclers.	As per the applicable rule, plastic waste will be disposed only through authorized recyclers.
11	The secondary chamber gas residence time shall be at least two seconds and the emission standards shall be met as per Schedule II of Bio Medical Waste Management Rule 2016.	Same is being followed
12	Ash from incineration of Bio Medical Waste shall be disposed at common Hazardous Waste Treatment and disposal facility	TSDF membership has been taken from Bharat Oil & Waste management Limited. Ash from incineration of Bio Medical Waste will be disposed at common Hazardous Waste Treatment and disposal facility according to Hazardous waste Management & Handling Rule, 2016.
13	Only low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel. Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the incinerator.	PNG is being used.
14	Unit shall operate and maintain the APCS in such a manner so that the ambient air quality of the area shall not be effected.	Same will being followed
15	Unit shall develop Green Belt in minimum 33 percent area of Industrial Premises as per the provisions laid down in office order no. H16405/220/2018/02 dated 16-02-2018 of U.P. Pollution Control Board. The copy of said office order is available on the website of U.P. Pollution Control Board www.uppcb.com	Approx. 50 percent areas have been developed as green belt.

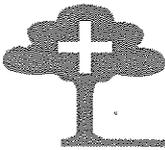
For ENVIRAD MEDICAL
PVT. LTD.

Compliance Report of Air Consent Ref No. - 139385/UPPCB/Bareilly (UPPCBRO)/CTO/air/BAREILLY/2021 3

21/11/21
Authorised Signatory

16	The overall noise levels in and around area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc, on all sources of noise generation. The ambient noise level shall conform to the standards under the Environment (Protection) Act 1986	All required measures have been taken to control the Noise level at the source point
17	Unit shall comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended, Air (Prevention and Control of Pollution) Act 1981 as Amended and Environment (Protection) Act 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi in Order dated 13.07.2017 in OA no. 200/2014, M.C. Mehta v/s Union of India.	Same will be complied
18	Unit shall submit emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory in every 3 months	Unit is submitting the emission monitoring report of the stack of air polluting sources done by MoEF & CC approved laboratory within the stipulated time period of 3 months. (Supporting documents are attached as Annexure-1)
19	This Consent order shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Consent order shall become valid	Same will be complied

For ENTIRAD MEDICARE
PVT. LTD.

Authorised Signatory



ENVIRAD MEDICARE PVT. LTD.

COMMON BIO-MEDICAL WASTE TREATMENT FACILITY

Plant Address : Road - 4, Parsakhera Industrial Area, Bareilly (U.P.) - 243001

Ph.: 7217455998, 0581-3556648 | E-mail : enviroadmedicare@gmail.com | Web : www.enviroadmedicare.com

Corporate Office Address : Opp. NeelKamal Saree House, Naya Tola Shivaji Marg, Bareilly.

R. ROLLY
03/1/23

Date: 02/01/2023

To,

CEO 7,
UPPCB, Lucknow.

**Subject-Submission of Compliance Report of Hazardous and Other Wastes
(Management and Trans boundary Movement) Rules, 2016**

Respected Sir,

With reference of above mentioned subject and consent conditions, we are submitting our compliance report for your review. Required supporting documents are also attached for your reference & records.

Further, I would like to inform that other consent conditions will also be maintained and complied within the stipulated timeframe.

Hope above is fulfilling your requirements.

CC TO-

1. RO, UP Pollution Control Board, Bareilly
2. MS, UPPCB, Lucknow

Thanks and Regards

FOR ENVIRAD MEDICARE
PVT. LTD.

Authorised Signatory

M/S ENVIRAD MEDICARE PVT. LTD.

Mobile : 7217455998

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**M/s ENVIRAD MEDICARE PRIVATE LIMITED,
ROAD NUMBER 4, PARSAKHERA INDUSTRIAL AREA, BAREILLY, 243001**

Compliance Report of Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016

S. No.	Conditions of Consent	Action Taken
General Condition		
1	The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.	The authorised person will comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2	The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board.	The authorisation or its renewal will be produced for inspection at the request of an officer authorised by the prescribed authority.
3	The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.	The person authorized will not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation.	No unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5	The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.	Same will be followed
6	The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty.	Same will be followed
7	It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.	The authorised person will take prior permission of the prescribed authority to close down the facility.
8	The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.	The imported hazardous and other wastes will be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9	The record of consumption and fate of the imported hazardous and other wastes shall be maintained.	Same are being followed.

For ENVIRAD MEDICARE
PVT. LTD.

Authorised Signatory

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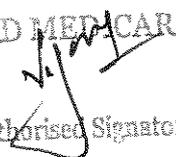
10	The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.	The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes are being treated and disposed of as per specific conditions of authorisation.
11	The importer or exporter shall bear the cost of Import or export and mitigation of damages if any.	The importer or exporter will bear the cost of Import or export and mitigation of damages if any
12	An application for the renewal of an authorisation shall be made as laid down under these Rules.	Same will be followed
13	Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.	Same will be followed
14	Annual return shall be filed by June 30th for the period ensuring 31st March of the year.	Same will be followed
15	The Unit will file the renewal application at least 2 months prior to the expiry of this Order.	Unit will file the renewal application at least 2 months prior to the expiry of this Order.
Specific Conditions:		
1	The Authorization under the provision of Rule 6 of HW Rules 2016 as amended is valid for disposal of Incineration Ash due to the operation of Incinerator 100 kg per hour capacity and Waste Oil from D.G Sets as per Rule.	Same is being followed
2	The unit shall comply with the directions of Hon'ble NGT passed in O.A. 425/2018.	Same will be followed
3	This Authorization shall be affected with the directions of Hon'ble High Court in P.I.L. Civil No. 4801/2021 Vijendera Yadav vs State of U.P. through Principal Secretary Environment Department, Lucknow and Others	

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4	Unit shall ensure time bound compliance of letter number 116226/UPPCB/ Bareilly (UPPCBRO)/ CTO/Air/ Bareilly/ 2021 dated 14.5.2021 vide which Consent to Operate has been issued under Air Act 1981 valid till 31.12.2021 failing which the Authorization shall become automatically revoked and unit shall cease to operate.	Time bound compliance is being filed of letter number 116226/ UPPCB/ Bareilly (UPPCBRO)/ CTO/Air/ Bareilly/ 2021 dated 14.5.2021 vide which Consent to Operate has been issued under Air Act 1981 valid till 31.12.2021.
5	Unit shall ensure time bound compliance of letter number 116227/ UPPCB/ Bareilly (UPPCBRO)/ CTO/Water/ Bareilly/ 2021 dated 14.5.2021 vide which Consent to Operate has been issued under Water Act 1974 valid till 31.12.2021 failing which the Authorization shall become automatically revoked and unit shall cease to operate.	Time bound compliance is being filed of letter number 116227/ UPPCB/ Bareilly (UPPCBRO)/ CTO/Water/ Bareilly/ 2021 dated 14.5.2021 vide which Consent to Operate has been issued under Water Act 1974 valid till 31.12.2021
6	Unit shall ensure compliance of conditions recommended by Joint Committee constituted by District Magistrate Bareilly in compliance of orders of Honble NGT dated 25.3.2021 in O.A 76 of 2021 Vipin Kashyap vs SEIAA and Ors. as follows-	Unit is maintaining all compliance of conditions recommended by Joint Committee constituted by District Magistrate Bareilly.
A	Unit shall remove 100 kg per hour dismantled Incinerator outside the premises within 15 days. The Incineration capacity of the CBWTF shall not exceed 100 kg per hour.	100 Kg incinerator was defunct and dismantled. As per the consent instruction the incinerator has been removed from premises within 10 days from date of consent order and the same was submitted in the previous compliance report of 15 days.
B	Treated effluent from ETP shall be recycled for Washing etc. and no effluent shall be discharged outside premises.	No treated effluent will be discharged outside the premises. Treated effluent will be used in vehicle washing, irrigation, gardening, landscaping and other industrial uses. The supporting documents have been annexed in the previous compliance report.

For ENVIRAD MEDICARE
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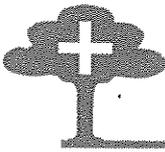

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C	Unit shall mandatorily construct wind break of at least 10 mtr high from ground level in the direction of Delhi Public School within 30 days.	Wind break of at least 10 mtr height from ground level has been constructed as per the consent instruction in the direction of Delhi Public School within the specific time period of 60 days from the date of Consent order and the same was submitted in the previous compliance report of 60 days.
D	Unit shall ensure compliance of Water Act 1974, Air Act 1981, Environment Protection Act 1986, Bio Medical Waste Management Rules 2016 as amended, Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 as amended and Plastic Waste Management Rules 2016 as amended.	Unit will ensure the compliance of Water Act 1974, Air Act 1981, and Environment Protection Act 1986, Bio Medical Waste Management Rules 2016 as amended, Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016 as amended and Plastic Waste Management Rules 2016 as amended.
E	Unit shall submit the quality of Effluent and Emission discharged analysed by laboratory recognized by MoEF and CC within 02 months.	Analysis report of Treated effluent and emission by laboratory recognized by MoEF and CC has been submitted. (Supporting documents are attached as Annexure-1)
F	Unit shall ensure compliance of orders passed by Honble High Court in WP No 4801 MB of 2021 PIL Vijendra Yadav versus State of Uttar Pradesh, Orders passed by Honble National Green Tribunal and directions of Central Pollution Control Board. Failure to comply above shall lead to automatic revocation of Authorization and unit shall cease to operate.	Same will be followed.
7	Unit shall ensure compliance of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 failing which the Authorization shall be automatically revoked and unit shall cease to operate.	Unit is ensuring the compliance of the Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016.
8	Unit shall comply with the provisions of Rule 19 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and send copy of Form 10 regarding Manifest for Hazardous and Other Wastes.	Same will be followed
9	Unit shall comply with the provisions of Rule 20 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and submit Annual Returns to State Board in Form IV.	Same will be followed
10	This Authorization shall automatically become invalid on issuance of Closure Order by C.P.C.B / UPPCB and further on Revoking of Closure order, the Authorization shall become valid.	Same will be followed

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88



ENVIRAD MEDICARE PVT. LTD.

COMMON BIO-MEDICAL WASTE TREATMENT FACILITY

~~Plot No. 591, Koli Bazar, Bareilly (U.P.) - 243001~~

Plant Address : Road - 4, Parsakhera Industrial Area, Bareilly (U.P.) - 243001

Ph.: 7217455998, 0581-3556648 | E-mail : enviradmedicare@gmail.com | Web : www.enviradmedicare.com

Corporate Office Address : Opp. NeelKamal Saree House, Naya Tola Shivaji Marg, Bareilly.

R. R. COPY
SL
03/11/23

Date: 02/01/2023

To,

CEO-7
Uttar Pradesh Pollution Control Board
Lucknow, Uttar Pradesh

Subject-Submission of Compliance Report of AUTHORISATION FOR OPERATING A FACILITY FOR COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIOMEDICAL WASTES).

Respected Sir,

With reference of above mentioned subject and consent conditions, we are submitting our compliance report for your review. Required supporting documents are also attached for your reference & records.

Hope above is fulfilling your requirements.

CC TO-

1. RO, UP Pollution Control Board, Bareilly
2. MS, UPPCB, Lucknow

Thanks and Regards

FOR ENVIRAD MEDICARE
PVT. LTD.

Authorized Signatory

M/S ENVIRAD MEDICARE PVT. LTD.

Mobile : 7217455998

**M/s ENVIRAD MEDICARE PRIVATE LIMITED,
ROAD NUMBER 4, PARSAKHERA INDUSTRIAL AREA, BAREILLY, 243001**

Compliance Report of AUTHORISATION FOR OPERATING A FACILITY FOR COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIOMEDICAL WASTES)

S. No.	Conditions of Consent	Action Taken
General Condition		
1	The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.	Same will be followed
2	The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.	The authorisation or its renewal will be produced for inspection at the request of an officer authorised by the prescribed authority
3	The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.	The person authorized will not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4	Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.	No unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5	It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.	The authorised person will take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
6	The Unit will file the renewal application at least 2 months prior to the expiry of this Order.	Unit will file the renewal application at least 2 months prior to the expiry of this Order.
Specific Conditions:		
1	This Authorisation is valid for operation of Common Bio Medical Waste Treatment facility with Incinerator 100 kg per hour, Autoclave-50kg per cycle and Shredder-100 kg per hour only.	As per the consent condition, CBWTF is being operated under the sanctioned capacity.
2	This Authorisation shall be subject to the directions and orders of Hon'ble High Court in P.L.L. Civil No. 4801/2021 Vijendera Yadav vs State of U.P. through Principal Secretary Environment Department, Lucknow and Others.	Same will be followed
3	Unit shall comply with Rule-5 of Bio Medical Waste Management Rules 2016 and the Guidelines for Handling, Treatment and Disposal of Waste Generated during Treatment/Diagnosis/Quarantine of COVID-19 Patients.	Same will be followed

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90

4	Report to SPCBs/PCCs about receiving of waste from COVID-19 isolation wards / Quarantine Camps / Quarantined homes / COVID-19 Testing Centres.	Same will be followed
5	Unit shall ensure regular sanitization of workers involved in handling and collection of biomedical waste.	Same will be followed
6	Workers shall be provided with adequate PPEs including three layer masks, splash proof aprons/gowns, nitrile gloves, gum boots and safety goggles;	Workers are provided with adequate PPEs including three layer masks, splash proof aprons/gowns, nitrile gloves, gum boots and safety goggles.
7	Use dedicated vehicle to collect COVID-19 ward waste. It is not necessary to place separate label on such vehicles;	Same will be followed
8	Vehicle should be sanitized with sodium hypochlorite or any appropriate chemical disinfectant after every trip.	Vehicle are sanitized with sodium hypochlorite after every trip.
9	COVID-19 waste should be disposed-off immediately upon receipt at facility.	COVID-19 waste is being disposed-off immediately upon receipt at facility.
10	In case it is required to treat and dispose more quantity of biomedical waste generated from COVID-19 treatment, CBWTF may operate their facilities for extra hours, by giving information to SPCBs/PCCs.	Same will be followed
11	Unit shall maintain separate record for collection, treatment and disposal of COVID-19 waste.	Same will be followed
12	Unit shall not allow any worker showing symptoms of illness to work at the facility. May provide adequate leave to such workers and by protecting their salary.	No workers with illness will be allowed to work at the facility. Aadequate leave will be provided to such workers and their salary will be protected.
13	Unit shall register on 'COVID19BWM' Tracking App developed by CPCB and also ensure Copy To: Regional Officer Bareilly to ensure the compliance of the conditions imposed in the consent order. Amit Chandra Chief Environment Officer registration of Waste Handler (with vehicle) for entering the data of COVID-19 biomedical waste received and disposed.	Same will be followed
14	Provide training to Waste handlers on infection prevention measures, hand hygiene, respiratory etiquettes, social distancing, use of PPE, etc. via videos and demonstrations etc. translated in local language. Sanitation workers more than 50-yr of age should be posted for management of non-COVID waste.	Proper training has been provided to waste handlers on infection prevention measures, hand hygiene, respiratory etiquettes, social distancing, use of PPE, etc. via videos and demonstrations etc. translated in local language. Sanitation workers more than 50-yr of age will be posted for management of non-COVID waste, if any.

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91

15	Unit shall operate and maintain properly the bar coding system and GPS installed in all the vehicles for transportation of bio medical waste.	GPS has been installed in all the vehicles for transportation of bio medical waste. Contract has been awarded for operating and maintaining of the bar coding system. The supporting documents have been annexed in the previous compliance report.
16	Unit shall ensure occupational safety of its works by providing appropriate and adequate personal protective equipment.	Personal protective equipment are provided to all workers at the facility.
17	Unit shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation.	Log sheet is being maintained accordingly.
18	Unit shall display details of authorization, treatment, and annual report etc. on its website.	No website is being maintained yet. This condition will comply at the time of website preparation.
19	Unit shall maintain all record for operation of Incinerator, Autoclave.	Log sheet is being maintained accordingly.
20	Ash from incineration of Bio Medical Waste shall be disposed at common Hazardous Waste Treatment and disposal facility.	TSDF membership has been taken from Bharat Oil & Waste management Limited. Ash from incineration of Bio Medical Waste will be disposed at common Hazardous Waste Treatment and disposal facility according to Hazardous waste Management & Handling Rule, 2016.
21	Compressed Natural Gas, Liquefied Natural Gas or Liquefied Petroleum Gas shall be used as fuel in the Incinerator with low Sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel used as standby fuel only.	PNG is being used in the incinerator.

For ENVIRAD MEDICARE
PVT. LTD.


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Annexure-12



BHARAT OIL & WASTE MANAGEMENT LTD.
(BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

MEMBERSHIP CERTIFICATE

M/s. Envirad Medicare Pvt Ltd

Road No. 4, Parsakhera Industrial Area, Near Kye's Biscuit Factory, Bareilly-243007, UP

is a registered member of our facility



~~Gata No. 672, Vill. Kumbhi, Albarpur Road, NH-2 Kanpur-Dehat-209101, UP~~

for safe, legal & scientific Disposal of Hazardous Waste

Member # BOWML/K/2406/17



Expiry Date : April 17, 2023

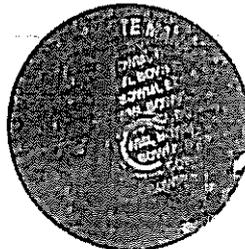
Scan & Verify

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at
011-4100 0710, 2621 6466 or Email : sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohtagi Sales Coordinator sales@bharatoil.com	Digitally Signed By: Pragati Rohtagi Date: 2022-03-30 17:15:02 IP: 122.160.48.54 ID: R88*+D8AqmMzImMXA/TWA== Click here to E-verify
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Authorized Signatory



For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja GM (Admin & Fin.) sales@bharatoil.com	Digitally Signed By: Sunder K Kukreja Date: 2022-03-30 17:18:02 IP: 49.36.178.91 ID: 6nGZ5o+RCnA/Eq3K9me/A== Click here to E-verify
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Authorized Signatory



*Membership is subject to the terms & conditions of agreement & may be terminated by BOWML, upon non-payment of dues / payment.